

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL REGIONAL BENCH AT ALLAHABAD

REGISTRATION NUMBER 597 of 1986

KRIPA SHANKER AWASTHE

... APPL ICANT

VERSUS

UNION OF INDIA AND OTHERS

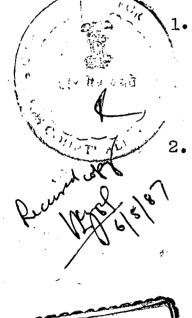
..... RESPONDENTS

Written Rejoinder on behalf of the applicant

The humble applicant submits as under:-

That from the contents of para 1 of the written reply the contents of para 1,2,3 and 4 of the earlier application becomes undisputed.

That the contents of para 2 of the written reply are denied and the applicant reiterates the contents of para 5 of his earlier application as correct. The application is well in time as the applicant, for the first time, came to know about his removal from service on 22-11-1985 vide letter dated 18-10-1985 (filed as annexure no. 6 to the application) on the perusal of the same it appears that it was issued by Mandal Sanraksha Adhikare, Izzetnagar, in which the applicant is informed that he is no more in service and accordingly asked to vacate the official residence within 15 days of its receipt. Immediately after



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receiving the said letter the applicant represented to the respondent no. 2 through his letters dated 30-11-1985, 31-12-1985. The applicant is filing herewith the copies of those letters and their despatch receipts marked as annexure no. R - 1 to this rejoinder.

The applicant awaited for six months i.e. upto 1-7-1986 but the authorities did not bother to reply those letters. Thereafter before expiry of the period of one year (i,e. before 1-7-1987) the applicant filed this application on 9-9-1986. Hence the application is well in time in view of section 21 of the Administrative Tribunals Act, 1985.

- з. That the contents of para 3 of the written reply are denied and the applicant reiterates that the contents of para 6 of his earlier application as correct.
- 4. That the contents of para 4 of the written reply are denied and the applicant reiterates that the contents of para 7 of his earlier application as correct. And as such he is fully entitled for relief.

That the contents of para 5 of the written reply are denied and the applicant reiterates that the contents of para 8 of his earlier application as correct. In this connection the application submits that the dacoity took place at Pauta Railway Station where

the applicant was posted as Station Master some times in the first half of the year of 1984 and being the station master, with due 2 2 at a cat permission of his superiors co-operated withthe

prosecution authorities and appeared before the trial court as prosecution witness and accordingly the accoused were convicted. Obviously the life and property of his own and of his family came into extreme danger. As a matter of proof of dacoity a copy of the letter dated 9-5-1984 is filed herewith as annexure no. R - 2 to this rejoinder. Moreover, the order of the acceptance of the so called voluntary retirement of the applicant dated 30-10-1984 marked as annexure no. 5 to

the earlier application has neither been served upon the applicant nor has been signed by the competent appointing authority. The copy of the same was came in to the notice of the applicant accidentally when he received a letter dated 18-10-1985 marked as annexure no. 6 to the earlier application for the first time on 22-11-1985. During the period from October/November 1984 to November/December 1985 the applicant could not received his pay due to illness however he wrote number of letters to the authorities but the authorities did not bother to reply those letters. The said order dated 18-10-1985 appears to be manufactured and forged one in order to harrase the applicant. On its perusal it is clear that when the services of the applicant were terminated on 9-11-1984 how the applicant became unauthorised occupant from the date 30-10-1979. Further, on the perusal of the order dated 30-10-1984 the same appears to be the manufactured and forged one on the grounds that its syntex is incorrect like

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this rejoinder.

स्टेशन भास्टर 455-700 पिटा का स्वच्छा सेना विद्युक्त का अनुराध्य जिसके लिए उन्होंने अपने प्राथिन। पत्र दिनाक १-८ -८४ द्वारा लिया था दिनाक व-11-८५ प्रविद्या से स्वीकृत किया जाता है। के and the letter is also not signed by the competent appointing authority. It appears that some clerk of the department has issued it on behalf of the Divisional Railway Mamager (S), Izzetnagar. The order should have been signed by the competent appointing authority and the applicant pays his reliance on the ruling framed by the Hon'ble Division Bench of the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow. A photocopy is filed herewith as annexure no. R-3 to

That the contents of para 6 of the written reply are denied and the applicant reiterates that the contents of para 9 of his earlier application as correct. The alternative remeady available to the applicant has already been exhausted as after first information that he is not in service the applicant represented to the authorities vide his letters dated 30-11-1985 and 31-12-1985 and did not get the reply within six months.

That the contents of para 10 of the earlier application has been replied in para 16 of the written reply. The applicant reiterates that the contents of para 10 of his earlier application as correct. The contents of para 7 of the written reply are andisputted.

That the contents of para 8 and 9 of the written reply are denied and the applicant

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reiterates that the contents of para 1 of his earlier application as correct. The applicant submits that the dacoity took place on the same stateon where the applicant was posted and that too during the period of his posting. It is hardly disputed that the Pauta Railway Station whether comes under the District Pilibhit or District Lakhimpur.

That the contents of para 10 of the written 9. reply are denied and the applicant reiterates that the contents of para 2 and 3 of his earlier application as correct. The Service records of the applicant upto 1980 has not burnt in the fire accident. The same has been destroyed or concealed by the authorities in order to harrase the applicant. Moreover how Shri Ram Marain Prasad, the Assistant Personal Officer, Izzetnagar has verified in the written reply the date of the appointment of the applicant. So Mar as the suspension of the applicant in the February 1981 is concerned, the facts in para 10 of the written reply have wrongly been placed. It is true that the applicant was suspended in February 1981 and was served with a charged sheet in March 1981. But after due enquiry no punishment was imposed and the charge sheet and the order of suspension was cancelled vide letter dated 3-2-1982. A photocopy is filed herewith

. That the ontents of para 11 of the written reply are denied and the applicant reiterates

as annexure no. R - 4 to this rejoinder.

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that the contents of para 4 of his application as correct. It is very much surprising that on the one hand vide para 10 of the written reply it is verified by Shri Ram Narain Prasad, the Assistant Personal Officer, Izzetnagar that the service records up to February 1980 were burnt in a fire accident and on the other hand vide para 11 of the written reply he verifies and challenges the date of applintment of the applicantl So far as representation by the applicant for his seniority is concerned it is submitted that he represented many times earlier vide letters dated 27-2-1961, 15-11-1972, 13-5-1982, 8-9-1983, 29-5-1984 in writing and several other times orally. Few of the photocopies of those letters are filed herewith as annexre no. R - 5 to this rejoinder.

That the contents of para 12 of the written reply are denied and the applicant reiterates that the contents of para 5 and 6 of his earlier affidavit application as correct. Moreover, during the posting at Pauta Railway Station the applicant became ill and was admitted to the Railway Hospital and also keeping in view of the said station dacoity it was highly desirable in the interest of. the safety of the applicant and his family that he should have been transferred to some other place. On 30-7-1984 (vide annexure no. 1 to the application) the wife of the applicant requested the authorities to transfer her husband thereafter the applicant himself

requested the authorities for the an 9-8-1984 (min.



- That the contents of para 13 of the written 12. reply are denied and the applicant reiterates that the contents of para 7 of his earlier application as correct.
- That the contents of para 14 of the written 13: reply are denied and the applicant reiterates that the contents of para 8 of his earlier application as correct. Official records may or may not be available with the authorities how far tha applicant is concerned and responsible. In fact most of the service records of the applicant have been manipulated and destroyed by the authorities who were annoyed with the applicant. And for this reason the authorities are avoiding to produce the official records.
- 14. That the contents of para 15 of the written statement are denied and the applicant reiterates that the contents of para 9 of his earlier application as correct. It is clearly evident from the annexure no. 1 to the application vide its para 4 that there was clear question of safety and security of theapplicant and his family and the health wise suitability of the place for the applicant.
- 15. That the contents of para 16 of the written reply are denied and the applicant reiterates that the contents of para 10 of his earlier application as correct. It is true that the voluntary retirement was sought by the applicant but why? When the applicant applied for the voluntary retirement he was physically as well as mentally not, fit and



and under duress and coercion as being deliberately kept at the most unsafe and insecure place of work the applicant lost his balance of mind for which authorities were responsible, tendered his requisition for voluntary retirement. The authorities did not allow him to avail the compensatory rest which is most essential for efficient working and performance of the employee.

16. That the contents of spare 17 of the written reply are denied and the applicant reiterates that the contents of para 11 of his earlier application as correct. On the perusal of the annexure no. 5 to the application it is very clear that neither the syntexof the order is correct now it is signed by the competent authorities and appears to be manufactured and forged one. Moreover the applicant tendered his request for voluntary retirement on 9-8-1984 and before expiry of the period of notice of three months i.e. before 9-11-1984 the order should not have been passed on 30-10-1984. And if it was passed the same should bave been revoked or cancelled or re-called keeping in view that before the period of three months notice the applicant withdrew his requisition on 5-11-1984.

16. That the contents of para 18 of the written reply are denied and the applicant reiterates that the dontents of para 12 of his earlier application as correct. No matter whenthe letter dated 5-11-1984 reached at the office of the respondents it is important that

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that such an order dated 30-10-1984 should not have been passed before 9-11-1984. Moreover, that unsigned order dated 30-10-1984 has never been served upon the applicant. After more than one year the applicant came to know that he is nomore in service only on 22-11-1985 when he received a notice dated 18-10-1985 to vacate the official residence.

17. That the contents of para 19 and 20 of the written reply are denied and the applicant reiterates that the contents of para 13 and 14 of his earlier application as correct. It is not correct to say that the applicant had full knowledge of his retirement. During his illness when the applicant revoked his request within the period of notice and the authorities didnot bother to reply that letter then how the applicant came to know about it. After revocation of the voluntary retirement notice the applicant approached to the authorities. But the authorities kept themselfes mum. On 22-5-1985 the applicant went to the Pauta Railway Station to know that why the authorities are not speaking about his representations. One of the friends of the applicant provided him a

applicant was surprised to know that he why
he was not intimated by the authorities about it.
Number of letters were written by the applicant
to confirm the authenticity of the order dated
30-10-1984 and in the mean time on 22-11-1985
the applicant came to know through the letter
of Mandal Samraksha Adhikari dated 18-10-1985
to vacate the official residence as the applicant
was no more in service. Thereafter the applicant

photocopy of the order dated 30-10-1984. The

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represented the authorities but even then the authorities did not reply. However after filing this claim petition before the Hon'ble Central Administrative Tribumal & on 9-12-1986 the office of the Divisional Railway Manager (S), Izzetnagar informed the applicant that the request for voluntary retirement has been accepted mm from 9-11-1984. A photocopy of the same is filed herewith as annexure no. R - 6 to this rejoinder.

- That the contents of para 21 of the written reply 18. are denied and the applicant reiterates that the contents of para 15 of his earlier application as correct.
 - That the contents of para 22 of the written reply 19. are not disputed.
 - That the contents of apara 23 of the written 20. reply are denied and the applicant reiterates that the contents of para 17 of his earlier application as correct.
 - That the contents of para 24 of the written reply 21. are denied and the applicant reiterates that the contents of para 18 of the earlier application as correct. The territorial jurisdiction is not disputed and the application is fully well in time under the section 21 of the Administrative Tribunals Act, 1985.

That the contents of ra 25 of the written reply are denied and the applicant reiterates that the contents of para 19 of his earlier application as correct. The requisition for voluntary retin was tendered by the applicant under the

and unbalanced condition authorities ..

wrongly been accepted by some clerk of the department who has drafted the incorrect syntem and that too is passed before the expiry of the period of three month's notice. Moreover the order dated 30-10-1984 has never been served upon the applicant as yet.

23. That in view of the above facts and legal position it is highly desirable in the interest of justice that this Hon'ble Administrative Tribunal may be pleased to quash the order dated 30-10-1984 and allow the application with costs in favour of the application and as against the respondents.

APPLICANT

VERIFICATION

I, Kripa Shanker Awasthi, aged about 33 years son of Shri Raj Nath Awasthi presently residing at Mohalla Bramhavarta, Post Office Bithoor, District Kanpur (U.P.), being the applicant in the above noted application do hereby verify that the contents of para 1 to 23 of the rejoinder are true to my personal knowledge. No part of it is false and nothing material has been concealed.

Signed and verified this day of May 1987 in the premises of the Central Administrative Tribunal at Allahabad.

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REGISTRATION NO. 597 OF 1986

KRIPA SHANKER AWASTHI

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.... RESPONDENTS

ANNEXURE NO. R-1

न्य श्रेकर अवन्य



OAIN COMMISSIONER
High Court, Allahabad

SI, No 7-9/605

Dute: 6 - 45-87

श्री मान मण्डल रेल प्रबन्ध प्रवीतर रेलवे, इन्जननमर

'विषय: - चिकित्सा एवं उसके सम्य का वेतन स्रातान।

महोदय,

निवेदन के साथ में आपका ध्यान दिनांक 15-11-84,28-12-84,31-1-85,18-2-8 21-3-85, 25-4-85, 29-5-85, 22-6-85, 31.7-85, 23-8-85, 26-9-85 20 31-10-85 प्रार्थनायत्री की ओर आकर्षित करना चाहता है। कृपया आय परिणाम से अवगत कराइये कि मेरे प्रपत्नी प्राचनापत्रा का आर आकायत करना चाहता हैं। कुपमा आप परिणाम से अवगत कराहुमें कि मेरे प्रपन्ने। घर क्या हमान हिए तामा। मेरा अभी तक कोई भी वेतन नहीं जिला। मेरे अभी लामा हुण्डेसे अपर (पाँच की है जगर) ही। आर जी क्रमशाः दुण्यावन कमालागंज एवं ब्रह्मावती आरि के कार्यकाला के शेष पड़े हैं जो निरन्तर याचना करने पर भी नहीं हिये ग्राम हैं, जिनकी लिएल भी समय समय वर्ष वेरीकाई कराके प्रेषित की गई। आए में यह सम हुआवाति ये सुब एक साथ पहीं मिला प्राम्म वर्ष ये एक एक महीना करके दे हिये आपेगे, पत्न हुजावाति ये सुब एक साथ पहीं मिला प्राम्म करियों मेरे सिक या हुए में एड्जिस्ट किये और न ही इनका वेतन सगरामन किया गया। में अभी लीमार के ही मेरे अभी इग्री की अपर के स्थान के स्थान है। यह मेरा स्वेरहा के लीमार के कोई कारण ही जहीं बनता है स्थानि यह मेरा कम्पलसी रिटायरमेन्ट नहीं है, जो मेरे इग्री कार्य विमा हटा हिया आई।

यातः आपसे निवेदन हे कि आप अपराक्त प्राचीनापत्र की मलीमांति देखेंगी मणा आप उस पर सहा निर्णय लोगे तथा मेरे समस्त अगतान करने का शीच्र कब्ट करेंगे।

मुफे आशा ही नहीं वालिक चूर्ण विश्वास भी है कि आप उपरोक्त विवय पर अपना हमाना कैर्पण करें में संबों निर्णय लेकर स्रामे सन्तुष्ट करें में जायका सरेव समारी कट्ट के लिये विशेष धन्यवह,

विनोक १- नवस्वर उट, 1985.

आयका विश्वस्मीप कुरा श्रेया है अस्ति (कुमशंकर जावस्थी) केष्टेशान साइष्टर (पीटा (पीट्यीकीत) म - ब्रह्मावर्त , पो - लिहर किला - कानपुर (यः प्रः)।

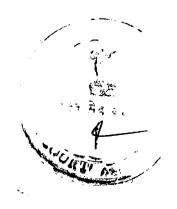
निम्न प्रतिलिवियाँ सूचमार्थ, श्रीप्र एवं उचित्त कार्यवाही हेतु प्रेपित हैं!-1 आ मान् मण्डल रेल प्रवन्धक (कामिक), प्रवीतर रेलवे , इन्जलनगर।

- भी मान् मसाप्रबन्धक , इचैसिर रेलवे , गोरखपुर ।
- उ भी मान लैवर उन्मोर्समेन्ट आक्रीसर (सेंद्रठा) वरेली । कानपुर सर्व
- पः भी मान् रेलमन्त्री , भारत सरकार , नई हिल्ली ।

विनांक :- नवम्बर उ०, 1985.

मुमा कांब । के वस्त (कृपारां कर अवस्पी) स्टेशन मास्टर विवा (पीलीमात)

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श्रीकाम मन्द्रत रेः प्रबन्धक पुजारतरहेलके बञ्चतनगर ।

मध्य :-िकित्सा एवं उस*े समध* का वेलन भुगतान । नहीं हम,

रेखेरन केसीय में आपका ए एन दिनांक 15-11-84, 28-12-84 ,31-1-85 18-2-85,21-3-85 25-4-85 27-5-85,22-6-8531-7-85, 23-8-85,26-9-85, 31-1 -65 एवं 30-11-85 के दुदार की और आवादत करना बादतर हूं। कुम्बा प्राप पारकाम से अवसत वरावर, के कि केरे दुवार पर क्या ध्वान दिया गुवा । केरा अभी तर कोईकी बेहन नहीं किया । वेदे अभी ातका 506 मीठआए० जो कृति। युन्दायन क्या संब एवं मुन्दायश आदि के कार्यका के प्रश्न है, जो में रक्तर अरंग करने परभी नहीं दिसे नमें है, रिजन में रहे आप के यहाँ प्रेमिश की नमी । है अभी ओसार कः रहा है। पता बात न होने दे भारण प्राउधेट विकास सेरेश प्र ठीव नहीं हो या रहा हूं। वेरे केलन जा मुलन्य हो आने पर तही चिकित्सा हो बाएगो। जब ठा म हो जाउँगा, तम हिंभूदी पर पुन: आकृता । तमी हुई आप स्वेटका निवृत्ति ापुर न भी किए एवं रहेदन भा बार्च देने का आहेश है दिखा । तन तक रकेदित तैया-Tigfen at als erer et mil annt é, entre de det urusan fectuence de e, at fegel varsa for fair eet feur uis i for the de arusant रिटायर न्य भाषा है। इस मानी न्द्री गर्वा, तो यह रक का से सेवा निवृत्ति करें यह आवर्षा के दूसर मोदिस धाधन अतीन आहर है अन्दर मेंने आपस सोने के र स् र बार कर और दूसरा वर्त करें, यह की मटर भरनी गयी । बह और विकेश में आतो है। किस मेरा एरियर धुमतान भी नहीं किया नहा, जोभी रेवेट्डा में आती-है। बन नेशों रभे-दा से काम महा हुआ, ता किर यह स्वेट्छा से तेया निवृत्ति का मामता कहा व मता है र मह तो उत्पद्ध । तेला त्यपुरित किया जा रहा है, मान २ व्यव**ा से सेवा** निवृत्तित विवासर ।

अतः आषते निवेदम है कि आप अपरो ता प्राध्ना या को कर्नाति । देकी अया आप अस्पर सही निर्मय केंग्री को उन्त भुगतान करने का आदेश अर्थे ।

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एवं मुक्के अवित्यम्ब सुवित करके सन्त ट अरेंगे . बिसके तिए में आपका सटेव आभारी रहेगा ।

कर्द के किये शिक्ष एन्यवाद ।

fatte :- 31-12-05

निन्न प्रतिनिधियाँ सूच्यायं, स्मे आई, उधित कार्यवादा हेतु प्रेतित ह :-

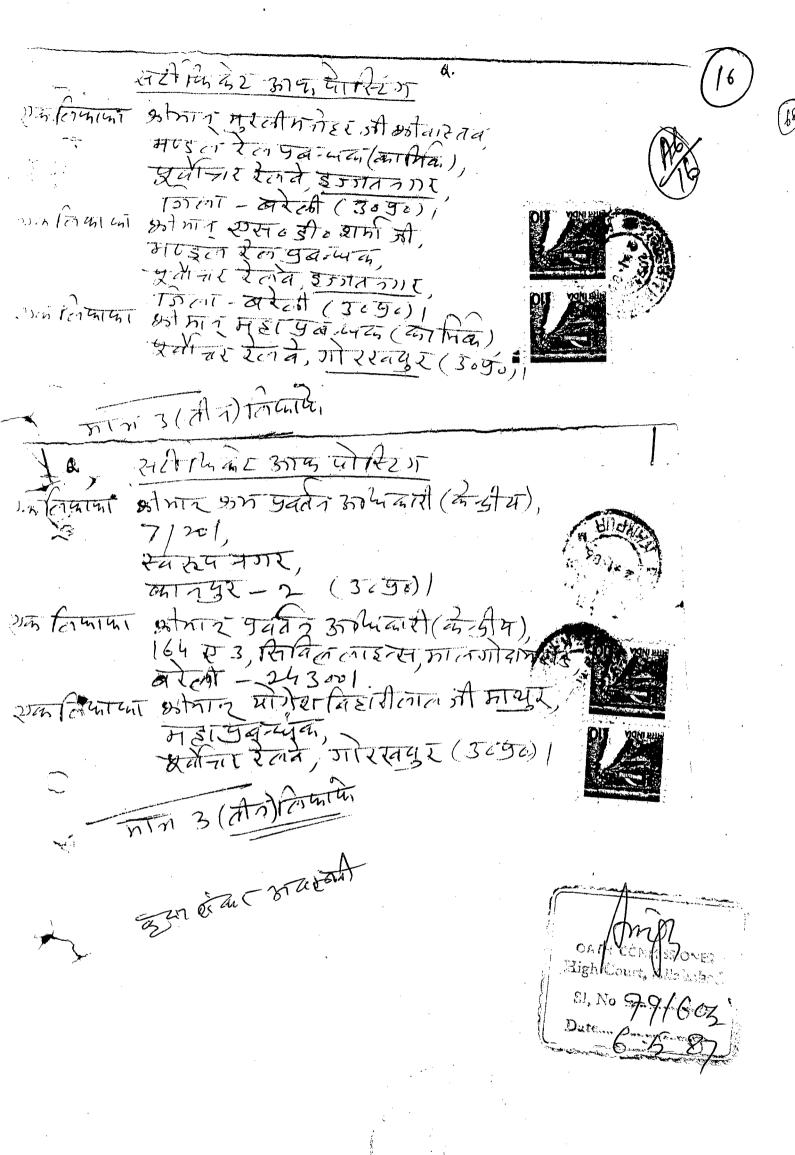
- ।- ब्रोबान् कटा रे पु बन्दक । कार्यका, वृद्धारतर रे वे, हज्क्षानगर ।
- 2- वीमान महायुक्ताक, पूर्वीत्सर रे थे, गौराखुर ।
- 3- भीमान वेबर अन्यवसीयन्द आयोगर ।सन्दर्भ, वरेली एवं कानपुर तका
- u श्रीयाम रेत संबी, भारत सरकार, नई दिल्ली ।

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ANNEXURE NO. R-2

or William Bravail

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रिष्टात प्रास्ट महादय पाटा जोता का देश हुड़ा है कि जा भी माणान की के जमा है उत्त भी स्मा तिस्ट जीकाट के बामा कार 138 के जाड़ के

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL REGIONAL BENCH AT ALLAHABAD

REGISTRATION NO. 597 OF 1986

KRIPA SHANKER AWASTHI

.... APPL ICAND

VERSUS

UNION OF INDIA AND OTHERS

• • • • • • RESPONDENTS

ANNEXURE NO. R-3

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STATE OF U. P. & ANOTHER VS. U. P. PUPLIC SERVICES TRIBUNAL (HC, LB) 13

was started, it was not proceeded with and no punishment was inflicted on hir In these circumstances, therefore, if the appointing authority considered expedient to terminate the services of the respondent—a probationer—it cann be said that the order of termination attracted the provisions of Article 311 of the Constitution. Thus, if the appellant found that the respondent was no suitable for being retained in service that will not vitiate the order impugne as held and observed by this Court in the cases cited above.

For these reasons, therefore, we are satisfied that the order termina ing the services of the respondent was valid and did not involve any stigm and was fully justified in the facts and circumstances of the present case. The High Court, therefore, erred in law in quashing the impugned order. For these reasons, we allow this appeal, set aside the judgment and decree of the High Court and hold that the order tarming the remainer of the reproductions. High Court and hold that the order terminating the services of the repondent was valid in law. In the circumstances of the case, there will be no order a

ALLAHABAD HIGH COURT, LUCKNOW BENCH

(BEFORE HON'BLE T. S. MISRA AND K. S. VERMA, JJ.)

Writ Petition No. 677 of 1977, decided on April, 25, 1980

State of U. P. and another

Versus

U. P. Public Services Tribunal No. 1 and another

... Opp. Partie

Petitioner

Termination—Mere approval of the proposal of termination in the file by the competent authority cannot terminate services of a Government servant By that order alone the employment could not be brought to an end. In order to bring the employment to an end it was necessary that a notice duly signed by the competent authority should have been served on the Government servant concerned. (Para 2)

Petition dismissed.

(Delivered by Hon'ble T. S. Misra, J.)

The facts giving rise to this petition are as follows: The opposite-party No. 2 Raj Narain Singh was appointed as Family Planning Health Assistant in January, 1962 on temporary basis under the orders of the Additional Director, Medical Health and Family Planning, U. P. Lucknow. His services were terminated on 9th August, 1967 but that order was set aside by this Court by an order dated 3rd March, 1970 passed in Writ Petition 1966, 239 of, 1968. The opposite party No. 2 was re-instated on 10th April, 1970 but on 8th June, 1972 he was served with a certified copy of a notice dated 15th July, 1970 intimating him that his services were no longer required and would, therefore, come to an find ording date of the receipt of the notice and that he would be paid one month's selary in lieu of notice. This notice was not signed by the Director of Medical, Health and Family Planning nor by any other officer. The opposite party, No. 2, therefore, filed a claim petition before the U. P. Public Services Tribunal for having the said notice cancelled and for recovery of arrears of pay from 1st October, 1966 to 9th April, 1970. The said notice was impugned before the Tribunal on a number of grounds. It was contended that the order, terminating the employment was penal in nature inasmuch a stage of the proposite party terminating the employment was penal in nature inasmuch as

that the order terminating the employment was penal in nature inasmuch as

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L L T (SERVICES), 1981

the earlier order of termination passed on 9th August, 1967 had been quash by this Court on 3rd March, 1970 and within a short period of about for months a copy of the said notice was served on the opposite-party No. 2. was also contended that with the previous termination order a bank draft fo Rs. 277/- was to be sent to him as his one month's pay. That bank draft we dated 30th April, 1969. Curiously enough, the same bank draft was sent t pay for the months of June, 1972 amounted to Rs. 326/-. This also indicated that the termination order was mala fide and a colourable exercise of power that the termination order was mala fide and a colourable exercise of power Further, it was pointed out to the Tribunal that a copy of the notice which was served on the opposite-party No. 2 on 8-6-1972 bore the date 15th July 1970. Thus for about two years it remained in the office file and was not served on the opposite-party No. 2. Moreover, the said notice did not bear the signature of the Director of Medical and Health Services and could not the affect of terminating the services of the present opposite party. therefore, have the effect of terminating the services of the present opposite-party
No. 2. These grounds found favour with the Tribunal which after considering all the facts and circumstances of the case and the contentions raised before it all the facts and circumstances of the case and the contentions raised before it came to the couclusion that the impugned termination order was by way of impugned order dated 15th July, 1970 a copy of which was served on the opposite-party No. 2 on 8th June, 1972 was, therefore, quashed by the Tribunal and it was declared that the present opposite-party No. 2 continued in service opposite-party No. 2 on 8th June, 19/2 was, therefore, quashed by the 1ribunal and it was declared that the present opposite-party No. 2 continued in service with rights to full pay and allowances admissible to him. The State has challenged the said order of the Tribunal before us in this petition filed under Article 226 of the Constitution. The petition has been opposed by the

2. For the State it was urged that it was open to the State Government to terminate the employment of the opposite-party No. 2 which was temporary in nature even after the first order of termination had been quashed by this Court and there was nothing on the record to show that the said order was by way of punishment and was therefore, violative of Article 311 of the Constitu-Court and there was nothing on the record to show that the said order was by way of punishment and was, therefore, violative of Article 311 of the Constitution. We find no merits in the petition. It is admitted that the notice dated 15th June, 1970, which was served on the opposite-party No. 2 on 8th June, 1972, that a certified copy of that notice was served on the opposite-party No. 2. This fact was brought to the notice of the Tribunal as well. It appears that the original order bearing the signature of the Director of Medical and Health fact was brought to the notice of the Tribunal as well. It appears that the original order bearing the signature of the Director of Medical and Health Services could not be produced before the Tribunal and only a copy of that order was shown to the Tribunal. We asked the learned Standing Counsel to produce the original order dated 15th June, 1970 bearing the signature of the Counsel has produced before us the relevant file but could not show from that file any document which could be said to be containing the original order dated Counsel has produced before us the relevant file but could not show from that file any document which could be said to be containing the original order dated 13th July, 1970 and bearing the signature of the then Director of Medical and Health Services. The certified copy of that order was shown to us which was signature of the Director. Another file was produced before us showing that the Government had directed the Director to terminate the services of the terminate the employment of the opposite-party No. 2 and a note was thereupon put up before the Director to is stated, endorsed his approval below that note. From this fact it was of the diposite-party No. 2 but we are unable to draw this inference for the the opposite-party No. 2 but we are unable to draw this inference for the the opposite-party No. 2 but we are unable to draw this inference for the the opposite-party No. 2 but we are unable to draw this inference for the the opposite-party No. 2 be terminated. By that order alone the employment

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ISRAR AHMAD VS. THE ZILA PARISHAD (HC, LB)

135

could not have been brought to an end. In order to bring the employment to an end it was necessary that a notice duly signed by the competent authority should have been served on the opposite-party No. 2. That was not done. On the other hand, a certified copy purporting to be copy of some order of 15th July, 1970 was served on the opposite-party No. 2 after the expiry of about 23 months. The Tribunal noticing these facts was of the view that the whole thing appeared to be shady. The inference drawn by the Tribunal in this behalf cannot be said to be unjustified. The Tribunal has given reasons for coming to the conclusion that the order was punitive in nature. We have considered those reasons and we do not find any ground to disagree with the conclusion reached by the Tribunal in this behalf. In our view the order passed by the Tribunal is unassailable.

3. In the result, the petition fails and is dismissed with costs.

ALLAHABAD HIGH COURT, LUCKNOW BENCH

(Before Hon'ble & C. Srivastava and K. N. Goyal, JJ.)

Writ Petition No. 252 of 1976, decided on March 6, 1979

Israr Ahmad

Petitioner

Versus

The Zila Parishad

... Opp. Parties

Alternative Remedy—The Public Services Tribunals have no power to grant n certain matters. There may be gluring cases where it is obvious even at stay in certain matters. the outset that the writ petition is bound to be allowed or a claim, if preferred before the Public Services Tribunal, is bound to be allowed. In such case, a person, whose services have been terminated, if required to go before the Tribunal, may have to remain out of job for a considerable length of time as the Tribunal may not be able to decide the case within a reasonable period. In such patent and gluring cases, where refusal of interim relief, would be clearly unjust, the alternative remedy of reference to the Tribunal being considered to be not adequate and effective, the writ petition is admissible.

Termination of permanent employees of Zila Parishad by the Adhyaksha without making a scheme of retrenchment to retrench the various employees working in various departments of Zila Parishad as required by Sections 36 and 49 of the Zila Parishad Adhiniyam is illegal. (Para 18)

Writ petition allowed.

Cases referred:

- 1. State of U. P. v. Mohammad Nooh, AIR 1958 SC 86.
- Animinic v. The Foreign Compensation Commission, (1969) 1 All
- 3. Union of India v. Tarachand Gupta and Bros., AIR 1971 SC 1558.
- Tata Engineeering and Locomotive Co. Ltd. v. The Assistant Commissioner of Commercial Tax and another, AIR 1967 SC 1401.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL REGIONAL BENCH AT ALLAHABAD

REGISTRATION NO. 597 OF 1986

KRIPA SHANKER AWASTHI

.........APPLICANT

VERSUS

UNTON OF INDIA AND OTHERS

..... RESPONDENTS

ANNEXURE NO. R-4

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मामक खता सं STANDARD FORM NO. 4

विवादन वारेश के प्रतितंत्रण के लिए बाटेश का मानक फार्न रेस सेक्स (बेलू व वीप वार्ष) निवस; 1968 का सियम 3 (8) (य)

of order for revocation of a Rule \$ (5) (c) of R. S. (B, & A.) Rules, 1968.

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रेल प्रवासन का नाम)

(Name of Railway Administration)
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(Place of issue)

AMINONORDER (क्ष कर्मजारी का नाम और पवनाम) को न्यापाक अग्रिक मिन्नि इंडिएडि

को जिलामित करने का गाउँक विका गया/किया गया सम an order placing Shri

designation of the Railway servant) under suspension was made/was deemed to have been made by

मात्रा अव राष्ट्रवित, रेजक बोर्क् निम्न हस्ताक्षरी (बह शाधकारी जिसने निसम्बन बारोक दिया है ता जिसके । रा दिया गया समझा आता है या कोई प्रत्य प्राधिकारी विश्वका वह भाषिकारी बाबीनस्य है), रेन सेवक (धन् व सीर खरी व) नियम, 1968 के नियम 5 के कि विश्वम (5) के भूट (ग) द्वारा प्रदश्न बावित्यों का प्रतीन करते हुए एवदाका जन्म विसानन आवेश की तत्काल/विनोक र्रेट के मृतिन द स्तं मन्तं है।

New, therefore, the President/the Railway Board/the undersigned (the authority which made or is deemed to have made the order of suspension or any other authority to which that authority is sub-ordinate) in the powers conferred by clause (c) of Sub-rule (5) of Rule 5 of the R.S. (D. & A.J. Rules, 1968, hereby resolves the said order of suspension with immediate effect/with effect from

> 🤻 (राष्ट्रपति के मार्चभ द्वारा और उनके नाम सं *(By order and in the name of the President).

> > (हरवाक्षर) प्राधिकारी (Signature)

> > > (Name)

समित, रेतने बार्ड पंचि भावेश रेलने बार्ड हारा दिया जाये) Secretary, Railway Board, where the order is made by the Railway Board, 300

(पनि राष्ट्रपणि क्षारं माविक विमा बया ही लो वास्त्रपि की आंद्र के संविधाल के धनुष्कदेव 77 (2) के शरतंत्र कावेच afficantina wed wing him unfuner afficiet at an ignation of the Criscop pathorised under Article 7/12 of the Constitution for buthonties to priors on behalf 18 the Provident where the order is made by the Provident.

(names and designative of the suspended Rallesy survey).

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Where the order is appressed to be ridg in the name of the President

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" Standard Form of Order of Suspension (Ki	yle 5 (1) of the KS (D & A) Kuie, 1966).
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विकारी अपे जिन/अनिमीत है।	Tar k
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iria K. S. Auto the (name and designa-	(Name and designation of the Railway servant) in res-
on of the Railway servant) is contemplated/pending.	pect of a criminal offence is under investigation/inquiry/trail.
यह भी धावण दिया जाता है कि जिस अविध में यह सा	the R. S. (D & A) Rules, 1968 hereby places the said शिक्षा under suspension with
shall not leave the l	s order shall remain in force, the said Shri
of the competent authority.	* (राष्ट्रपति के ग्रावेश द्वारा भीर व्यक्त नाम से) (By order and hillip name of the President)
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WW.	निलम्बन प्राधिकारी कर पंदनांके विश्व किया किया । Designation of the suspending authority.
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.1	(Secretary, Railway Hoard, where Railway Box
Λ	rd is the suspending authority). (बीर सम्बन्धीत निजम्बन प्राधिकारी हो तो शांग्यून प्राधिका
A rial all	भा प्रकास जिस सीवधान के धनुक्छ्य ७७ (३) ४ प्रधी
the designment.	भारदुवात की बोर में बावेगी की प्रधित्रमाणित करने के
Late 157 Pors	श्रीकार दिया गया हो।) (Designation ist the officer kutherised undi
Eat 157 Page	article 77 (2) of the Constitution to authen
31 / - " 3 11 .	cute order on behalf of the President, when the President is the suspending authority).
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(name and designation of the suspended Railway servant). Orders regarding subsistence allowance admissible to him during the period of suspension will issue separately.

ै यति प्रावेश की राष्ट्रपति के साम से दिया जाना धार्मध्यक्त किया जाय। Where the order is expressed to be made in the name of President.

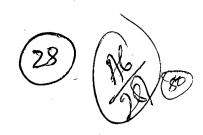
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL REGIONAL BENCH AT ALLAHABAD

REGISTRATION NO. 597 OF 1986

KRIPA SHANKER AWASTHI

.... APPL IC AND

VERSUS

UNION OF INDIA AND OTHERS

..... RESPONDENTS

ANNEXURE NO. R-5

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(29) (B) (1)

To,

The Distt Traffic Supdt, N.E. Railway, Fatchgarh.

Reg:- My original seniority from 1957 & original confirmation from 1959.

Sir,

Most humbly and respectfully I beg to lay down the following few lines for your kind consideration & favourable orders:-

That I have passed the ASM's training on 1957 and then I was sent for Practical training at Kuraghat station (which is at present Gorakhpur Cantt. Station). from that time I was working as ASM independently after giving Asstrance in Assurance Register by order of Distt. Traffic Supdt. Gonda. After transfer from Gonda Distt. to Fatehgarh Distt it was tried to make my new appointment and hence I was sent for Practical Training again at Kalianpur Station for few days only due is make my service new and utilize me to work as Rest giver ASM and my seniority was shown from 1958 instead of 1957. It is not a rule. Actually it should be from 1957 as I was utilized to work as ASM's job in dependently.

Under the above circumstances I very submissively request to your goodself kindly to see the above case throughly and arrange my original seniority from 1957 and original confirmation from 1959.

Hoping that my request will be entertained, for which I shall remain ever grateful to you.

Thanking you Sir,

Dated: Feb 27, 1961

Yours faithfully,

The partial of the S. Avasthi)

ASM/BHK.

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To,

The Divl Supdt (P) N.E. Railway, IZATNAGAR.

Reg: My original Seniority from 1957 & original confirmation from 1959.

Sir,

I have to draw your kind attention to my application dated 29.2.61 and its reminders dated 13.12.61, 25.5.63,28.12.62, 20.6.63, 15.11.63, 8.4.64,21.10.64, 5.5.65, 26.11.65, 8.7.66, 19.12.66, 2.6.67, 22.11.67, 29.5.68,20.11.68, 10.6.69,27.12.69, 9.7.70, 24.12.70, 9.6.71 23.12.71, & 11.5.72, regarding as bove for early action I forther request to your honour kindly to apprice me with the results at an early date and oblige.

With thans,

Yours faithfully,

Sd/-(K.S. Avasthi) ASM/ FBD.

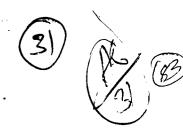
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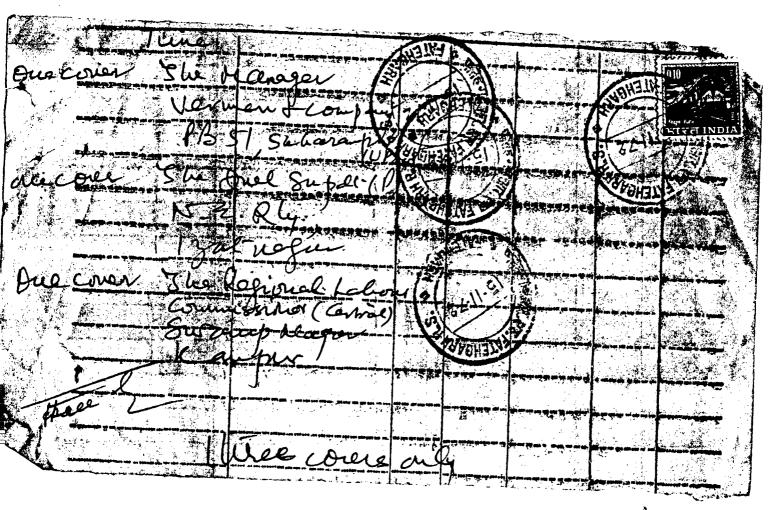
- 1. The Divl, Supdt N. ... Railway Izatnagar for information and necessary action &
- 2. The Regional Labour Commissioner (Central) Swraoop Nagar Kan ur for information and neessary action.

Dated Nov. 15, 1972

(K.S. Avasthi)
R ASM/FBD.

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32 No (84)

To,

The Divl Railway Manager N.E. Railway, IZATNAGAr.

Reg:- My original Seniority from 1957 and original confirmation from 1959.

Sir,

Your kind attention is invited to my application dated 27.2.61, and its reminders dated 13.12.61, 25.5.62, 28.12.62, 20.6.63, 15.11.63, 8.4.64, 21.10.64, 5,5.65, 26.11.65, 8.7.66, 19.12.66, 2.6.67, 22.11.67, 29.5.68, 20.11.68, 10.6.69, 27.12.69, 9.7.70, 24.12.70, 9.6.71, 23.12.71, 11.5.72, 15.11.72, 29.5.73, 15.11.73, 8.6.74, 15.12.74, 23.5.75, 13.11.75, 9.7.76, 27.12.76, 18.6.77, 26.12.77, 11.5.78, 10.12.78, 21.6.79, 6.12.79, 25.5.80, 14.12.80 17.6.81 & 22.12.81 regarding as above addressed to you & copy to all concerned for early action I further request to your honour kindly to apprise me wirh the results at and earliest possible date.

The matter is going to be more old hence I request to your honour kindly to decided is very sown otherwise it will go up and will be decided through the court of Justice. It is a notice from my side for this I will wait for a month for your reply for deciding the case.

Under the above circumstances I very selmissivly request teoyour goodseld kindly to see the above case thoroughly and arrange to decide my original seniority from 1959 & original confirmation from 1959.

Hoping that my request will be acceded to for which I shall remain ever grateful to your

Yours faithfully, (K.S. Awasthi) Rg. ASM/MDA,

Dated May 13, 1982.

Copy to the above is forwarded to :-

1. The Divl Railway Manager, N. Rly IZH for information and necessary action.

(K.S. Awasthi)
Rg. ASMIMDA.

ated May 13, 1982.

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Dre Couer Shri J.P. Sheekla, Senier Dial Resonal Officer, N-E. Railway, 12ATNACAR Dist. Barcilly (V.P.)



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तेवा में.

श्रीमान मण्डल रेल प्रबन्धक कार्मिका, पूर्वात्तर रेलवे, इज्जतनगर ।

विषय :- उच्च हेणी तूची । अप ग्रेडिंग लिस्ट। मैं वरिषठ पद ।सी नियरिटी। एवं वेतन की ऋष अक्यवस्था ।

तन्दर्भ :- मेरा प्रार्थना पत्र दिनांक तितम्बर 8, 1983

मान्यवर,

मेरा उपरोक्त प्रार्थना पत्र आपके ध्यानाक्ष्मण हेतु भेजा गया जिथ्य उपरोक्त जैसा था, आपके ही पते पर भेजा गया, तथा प्रतिलिपिया अन्य सम्बन्धित अधिका-रियों को भी दी गयी । अब में आपका ध्यान गरिणाम ते अवगत कराने के जिस आकृष्टित करना चहुना ।

पृथम पैरा में यह बताया गया था कि मैं श्री के0के0गौतम, तहायक स्टेशन मास्टर ते परिषठ प्रद का । सीर्यनियर। हूँ । मेरापद्यशासीनियारिटी। तो कम कर
ही ही दिया गया परना खेद इस बात का है कि मेरे मूल वेतन में भी स्० 95/का अन्तर रखा गया, जो कि अत्यन्त अनुक्ति स्व हुं खद है । गेरी निधुवित सन
1958 में भी के0के0गौतम के लाथ ाथ हुई थी, जिसमें मेरा नाम श्री के0के0गौतम
के अगर ही थां । कुमया आप 1959 की सुवी को देखा रूप पही ती निगारिटी
देने की व्यवस्था करेंग । यदाप मेरी सी नियारिटी तो एक वर्ष अनेर पूर्व की है,
जो मेने दूसरे डिस्ट्रिक गोंडाडिस्ट्रिक में सहायक स्टेशन मास्टर के पद पर कार्य
किया था परना मेने उसे आज से पहले प्राप्ति की याचना नहीं की थीं । यदि
मेरी सी नियारिटी सन 1958 से नहीं दी जाती है, तो में करेंट द्वारा पुरानी
ती नियारिटी । जो सन 1957 से है । भी लेने का पुरा पुयास करेंगा क्योंकि
मेने तहायक स्टेशन मास्टर के पद पर ही सन 1957 से स्वायीन ।इन हिण्नेडेन्ट।
कार्य किया था । यहाँ तो जबरदस्ती मेरी नई सर्वित बनाई गृथी, जो कि अति अनुवित है, परना तब में बिल्कुल नया एवं अनिभइ था, इसलिए ध्यान नहीं दिया था,
परना सेरी सी नियारिटी प्रत्यक्ष स्थ से सन 1957 से ही है

दितीय परा में मैने आपका ध्यानाकर्षण इस और किया था कि जिन लोगों ने गमभीर दुध्वना ।सीरियस एक्सीडेन्टा। कराये एवं जो पद बवनित ।रिवर्तन । में रहे ,उन लोगों को केसे उठा द्रिया गया । यह गैरी लमझ में नहीं आ रहा है। यदि उन्हें स्केल 455-700 को पास करने हेतु बुलाया गया था, तो जुहे क्यों नहीं बुलाया गया १ यहाँ तो मात्र रिफरेशर की बात थी जो एक अधिकारी के जूब होने मात्र से मुझे दो चार जबरजस्ती केल जराया गया । फेल कराने के लिए कन्डीडेन्टल प्रमूत्र में आग गया । क्या ,यह अन्याय कम है १ इसके वाद तीसरा अवसर ही नहीं दिय गया, जो कि मेरा हुयू था । मेरा त्याईकरण ।क्यारमेशना जो मार्च 1960 में हुयू था, रोक दिया गया तथा तथा स्थाईकरण ।सूची लिस्टा देश में बनाकर मुझे अवसर से परे रखी गया, जब कि में 1961 तक बराबर सहायक स्टेशन मास्टर के पद पर सफलता पूर्वक कार्य करता रहा । जिसमें मेरी और ते दुष्टिना तो क्या, किसी गाड़ी में एक मिनट का भी विलम्ब ।डिटेन्सन। तक नहीं हुआ । मेरा मामला बाद में देखा गया। उसके लिए रिफरेशन का तुतीय अवसर । वान्स। भी मान विद्या गया, परन्तु

क्रमश:----2

कुया हो च कि वल्डारी



बेद है, कि मेरा पूरा काल ।पीरियह। कुमबद ।रेगुलराइज। नहीं किया गया, जो वि अत्यन्त दुशांग्य पूर्ण एवं अनुचित है। इंग्रिवर इती तरह से चार मामले दुष्टिट में आये है, जिनको तही किया जा सुका है। जिनको पूर्ण सी नियारिटी दी गयी तथा पूर्ण शेष । एरियए। भी दिया गया । वह तवे बोर्ड के विज्ञापन पत्र । सकुलरा के अनुसार वि या गया । जो अब अच्छे पद पर तैनात हैं । फिर मेरे उसर यह दया दुष्टिद क्यों नहीं हुई ह १ क्या में ही मात्र एक ऐसा अभागा हूँ , जिसे यह अवसर प्राप्ति का अधिकार ही नहीं मिल सका । इसका अर्थ ही यह हुआ कि मुझे जबरजस्ती ही परेशान ।हैरेस। लिया जा रहा है। फ़िर रेफरेशन के मानले में पत अवनति होता कहा है ? आप ही धताहर कि ऐसा कौन सा सर्वुलर हैं 9 जिलके अनुसार इस मामले में पद अवनति की जा सन्ती है। फिर मेरा तो एक अवसर ही केंद्र था। मेरे फेल होने की भी कोई बात नहीं थीं । परेशान करने के उद्देश्य से मेरा एक अवसर ही नहीं दे रहे थे । । फिर जब तीतरा चान्स दे ही दिया, तो मेरा पूरा काल ।पीरिस्ट। कुमबद्ध रिगुलैराइज। क्यों नहीं किया गया १ निवेदन है कि आप मेरा मामला देखने का कड़ट करेंगे सर्व तुर नत ते भी करने का प्रयास करेंगे। मेरी पूर्ण सी नियारिटी जी भी होती है,

पुदान करने की क्या करेंगे। मेरी ती नियारिटी हन 1957 से सहायक स्टेशन सास्टर पद की है। अतः अब मेरा नम्बर स्टेशन तुपरिन्टेन्डेन्ट । स्केल स्० 700-900। मेरप्र होना काहिए & इते मात्र एक महीने में कर ही दी दी जिए, अन्यथा में इते कोर्ट में ने जाकर तय कारकेंगा।

तुतीय पैरा में मैने बताया कि मेरी किया अधायसना जबरन लिया गया तथा भी निया रिटी के आधार पर मेरी नियुक्ति भी तुर ना सहायक स्टेशन मास्टर स्केल स्0 425-6401 ते स्टेशन मास्टर ात्केल स0 425-6401 में कर दी गरी । मुझे सबसे खराब स्टेशन पर अज दिया गया, जैसा कि हमेशा से मेरे लिये किया जाता रहा है। मुक्क पेरेशान करने के लिए लगभग सन् 1970 से सबसे खराब एवं जंगली स्टेशन पर ही मेरी नियुद्धित की जाती रही है। उदाहरणार्थ इन स्टेशन के नाम हैं। इर शिंडपुर गोबा, खुदागंज, ज़म्हावर्त एवं पौदा आदि। हर शिंह पुर गोबा में मुझे मात्र तीन महीने के लिए भेजा गयाया । जी कि अत्याई नियुक्ति थी । बाद में मुझे परेशान करने के लिए वहीं पर त्याई बनाया गया । अधिक अलिखने के बावजूद भी मेरा मामला नहीं देखा गया । ऐसे स्टेशनी पर एक वर्ष तक ही रखने के आदेश थे। परन्तु मुहे परेशान करने के उद्देश्य से लगभग चार साल तक रखा गया। यदि उस समय हर सिंह पुर गोबा में डफैली न पड़ गयी होती, तो मुझे लगभग सर्विस ही च वहीं पूरी करनी एड़ जाती। तार वर्ष में मुझे अत्यन्त यातनाय दी गयी, जो कि अति ही दुखदाई थी । मुझे प्रतिदिन फ्तेहगढ़ ते हर सिंहपुर गोबा जाना पड़ता था । वस का दोनी और का चार को का यात्रा अत्ता बहुन करना पड़ा था। लगभा चार धि प्रतिदिन बबाद होते थे। जिसका समग्रीपरिभत्ता भी मिलना के है। भागा-दौड़ी में में अस्वत्य तो होना ही गया तथा साथ ही साथ अपराधिक तथान अप्रिमन शरिया। होने से राल में नहीं ने आने से पूरी रात जगने से एवं रातरात भर इरकर रहने से प्रतिदिन मेरन आधा किली खुन सुख जाता था, जिससे मेरा क्रमशः -----

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शरीर बिल्कुल जर्जर हो गया था । मेरी हड्डी पसली भी निकल आई थी । मैन मात्र समये 50/- प्रतिमाह उपचार में दिखाये, जबकि मैंने तेकड़ों समये प्रतिमाह उपचार में तथा अपने शरीर को तामान्य बनाने । तिर्वत योग्य रखने। के लिए खर्च किये थे। इस तरह से मैंने रेल के अधिकारियों की और से परेशान होने । हरेसमैन्ट। का दावा कम ते कम जो समये 25,300/- ही है, भेजा। जो अभी तक भुगतान नहीं हुआ। मुझे बुम्हावत जबरन ही भेजा गया, जब कि मैं उस नये तथान मैं जाना नहीं चाहता था। उस नये स्थान का नाम तुनते भी मेरा स्थास्थ्य और अधिक खराब ही गया क्यों कि स्वास्थ्य तो पहले ही हरसिंहपुर गोबा से ही खराब था। तीन महीने इलाज में पड़ा रहा, फिर भी मण्डल अधीक्षक ने जबरदस्ती अपनी कलम से इमहादते भेजा । किसी भी तरह ते जब में स्थिर (एडजस्ट) हुआ तो मुझे वहाँ ते भी हटाकर मन्थना जंकान के दिया गया । आपने अधिकारों को प्राप्ति हेतु लिखने एवं अधिका-रियों की और से तनिक भी ध्यान न दिये जाने आदि क्लेश ।टिसला के कारण अधि-कारियों ने प्रतिषठा की बात अपेरिटन एशा बनाकर मुझे पहले तो दूर अर्जन के लिए मात्र धमकी ही दी, परन्तु जब दाद में लिखा पदी कम न देखकर भूके परेशान करने के लिए मुन्थना जंकप्रान । कालपुर के समीप । से बहुत दूर सेहरामऊ । मैलानी के समीप । जिसे हम नक की ही संबा दें, तो भी कम है, भेज दिखा । जब मैं वहाँ एडजस्टर । स्थिर। हुआ , तो मुझे परेशान करने के उद्देशय से जबरदस्ती पौटा स्टेशन पर भेज दिया । मेन अपनी नियुक्ति हेतु पूर्वर मण्डल परिचालन अधीहक इंज्जतनगर के पास सबसे पहले पायना पत्र भेजा था, परना ब्रम्हावत के तहायक स्टेशन मास्टर की पिंडलक द्वारा को है परिवाद हो जाने से और जाँच । इन्ववायरी। में अपने प्रिवाद को सुन्य करने के उद्देश्य से यह मामला मेरी और धुमा दिया गया । इन्द्यायरी में मण्डल सुरक्षा अधि-कारी गये थे, जिनको स्टेशन मास्टर ने बिल्कुल गलत बात बताई । उन्होंने यह कहा कि कम्पलेन्ट कराने वाला में ही था। यह भी कहा गया कि मैंने अपने स्वार्थ हेतु यह सब कुछ कराया, सबकि असलियत यह है कि मेरा यहाँ कोई स्वार्थ नहीं था, क्यों कि प्रथम बात तो यह है कि मेरा यहाँ पास में घर भी नहीं है रवं दितीय मेरा यहाँ रकेल भी नहीं है। सबसे बड़ी बात यह है कि जब यह क्रम्पलेन्द्र हुई थी, उस समय मैं मुजफारपुर । बिहार। रिफरेशर में था। जहां में लगभग दी महीने रहा। क्यों कि में पन्द्रह दिन पहले ही भेज दिया गया थाः। इसके बाद में स्वयं इज्जतनगर में रहकर अपना इलाज करता रहा । इसके बाद में अपनी पत्नी का इलाज इज्जतनगर में रहकर कराता रहा । बाद में में अपनी पतनी का इनाज मरियमपुर अस्पतान में कराता रहा । अब आप ही, बताइए कि कब में बुम्हावर्त में रहा एवं यह कम्पलेन्ट मैंने कब कराई १ अभी हाल मैयह तुब तुनने में आया कि बुम्हावत के तहायक स्टेशन मास्टर श्री गैगा प्रताद विश्वजीत त्रिपाठी में अपनी कम्पलेन्ट को शुन्य करने के लिए मामला मेरी और धुमा दिया एवं अपने को बचा भी लिया । यह तब सुनकर क्रोध आने के बाजाय मुझे बड़ी हैंसी आई कि अधिकारी भी कितना असत्य, अन्ध्र विश्वासी एवं अकर्मण्य हो सकता है । बिना ोत प्रमाण के जो ऐसी बात माना नेता है तथा अपने स्वाध के लिए मुझे हानि पहुँचा सकता है एवं बदनाम कर सकता है। फलतः मेरा जो मामला पुवर मण्डल परिचालन अधीक्षक के पास था, उन्होंने मण्डल संरक्षा अधिकारी के कहने मात्र से मेरे पार्थना पत्र एर तिनक भी ध्यान नहीं दिया लगा अपना प्रेरिटज एशू बनाकर मेरा वेतन भी कटचा

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दिया, जो कि आपरेशन के समय इक्सटेन्सन हुद्दी की याचना की गयी थी। जो कि अत्यन्त अनुधित है। यही नहीं ग्यारह । ।।। स्टेशन मास्टरी की रेकि प्रार्थना पत्र को मानकर उनका स्थानान्तरम यथा त्थान कर दिया, परन्तु मैंने सबसे पहले है कि पार्यना पत्र भेजा था, जो मात्र एक अधिकारी के असत्य क्यन को मान लेने से रद द कर दिया गया । यह कितना ही अनुधित एवं शर्मनाक ·है ।

अतः आरोते विशेष निवेदन है कि आप मेरे उपरोक्त प्रार्थना पत्र को भनी भाति पद्गेग तथा उसपर सही न्याय देंगे अर्थात मेरी सीनियारिटी सही कर देंगे। मेरी ती नियारिटी वैतनमान समये 700=900 के पद पर होती है। अतः उत्पद पर नियुक्ति अविलम्ब की जाये। मेरे वैतन का स्वस्य अभी तक श्री कै०के०गीतम, सहाठ स्टेशन मास्टर से अधिक होता है। इसे तुरन्त दिया जाये। मेरा वेतन जी मेरी पत्नी के इलाज रवं आपरेशन के तमय का है, तुरन्त अगतान किया जाये। मेरी नियुक्ति कानपुर एवं कन्नीज के मध्य की जाय। यदि मेरी रैक्षिक । रिक्वेस्ट। मानी जाय, तो मेरी नियुक्ति मधना जंकशन पर की जाय । ब्रम्हावत के सहायक स्टेशन मास्टर भी त्रिपाठी जी के अपने गलत कारनामी जिसमें मुख्यत: अपने परिवाद की शुन्य जरने के जिए अलत बयान दिये जाने पर उन्हें कड़ा है कड़ा दण्ड देने एवं उन्हें अपने घर जो । इंग्हायत के समीय है। से बहुत दूर स्थाना नारित करने के लिए ुरन्त आदेश करने की व्यवस्था की जाय, अन्यथा यह मामला हाई कोर्ट में दिया जायेगा, जिसमें मान हानि को दावा भी होना निधियत है, जिसमें सम्बन्धित अधिकारी औं गलत बात को बिना प्रमाण के आसानी से मान लिया तथा गलत रिपोर्ट लिखी । को भी कड़े ते कड़े दण्ड देने की ट्यवस्था है । अतः मामले को तुलझाने की शीध व्यवस्था की जिए। अप्र इसके लिए मेरी और से एक महीने का ाजी समय प्राप्त है अवसर दिया जा रहा है।

आशा है कि आप उपरोक्त मामले को शीधा तिशीय निमटाने हेतु पूरी रुचि से कार्य प्रारम्भ करेंगे • असिके लिए प्रार्थकी आपका सदैव आभारी रहेगा ।

सथन्यवाद ।

तिनाक मार्च 12, 1984

जिल्ला के सामका विश्वासपत्रक,

कुरा शकर अवस्थी ।

स्टेशन मास्टर पोटा।

निम्न प्रतिनिपिया सुचनाय, उचित सर्व शोध कार्यवाही हेतु प्रसित की जाती है :-

1-- प्रीमान मण्डल तरका प्रकार जायत हो जायता हो हत प्राप्ति की ज 1- प्रीमान प्रवर मण्डल परिचालन अधीरक, प्रवर्तिर रेलवे, इज्जतनगर।
3- प्रीमान प्रवर मण्डल पाणिज्यअधीरक, प्रवर्तिर रेलवे, इज्जतनगर।
4- प्रीमान मण्डल रेल प्रबन्धक, प्रवर्तिर रेलवे, इज्जतनगर।
5- प्रीमान मुख्य का मिक अधिकारी, प्रवर्तिर रेलवे, गोरखपुर।
6- प्रीमान मुख्य परिचालन अधीरक, प्रवर्तिर रेलवे, गोरखपुर।
7- प्रीमान महाप्रबन्धक सिक्किता। प्रवर्तिर रेलवे, गोरखपुर।
8- प्रीमान महाप्रबन्धक प्रवर्तिर रेलवे, गोरखपुर।
9- प्रीमान लेलर इन्फोलेमेन्ट अप्रभीतर सिन्टलबरेली।
10- प्रीमान अध्यक्ष, रेलवे बोर्ड नई दिल्ली स्व

दिनाक मार्च 12, 1984

BUT RITURN A FORT ्रिया श्रीकर अवस्थी । स्टेशन मास्टर ।पीटा

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श्रीमान मण्डल रेल पुबन्धक, कार्मिका, पूर्वोत्तर रेलवे, इज्जतनगर

विषयं :- इच्य क्रेणी तूची ।अपुग्रेडिंग लिस्ट। में वरिषठ पद । सी निया-

तन्दर्भ :- मेरे प्रार्थना पत्र दिनांक तितम्बर 8, 1983 रवं मार्च 12, 1984

मान्यवर,

मेरे उपरोक्त प्रार्थना पत्रों पर अपना ध्यानाकर्षण भनी भाँति की जिए तथा उसके परिणाम से भी शीष्ट्रातिशीष्ट्र अवगत कराइर ।

जिसा कि भैने आपको बताया कि भैने सन 1957 से । अथात लगभग 27 वर्ष । सहायक स्टेशन मास्टर के पद पर स्वाधीन कार्य किया है। इस तरह से मेरी सी निधारिटी कम के कम स्टेशन सुपरिन्टेन्डेन्ट । स्केल स्० 700-900। के पद पर होती है। यदि आप इसे बिना कोर्द का सहारा लिए तय कर देते हैं तो मैं लिखित में इतना आश्वासन अवश्य देता हूँ कि इस सी नियारिटी के देने पर इसका एरियर जो अ30,000 स० के लगभग बनता है वह में नहीं लूँगा बन्कि सुरक्षा कोष में दे दूँगा यदि यही सी नियारिटी कोर्ट के द्वारा तय की जाती है तो मैं इस एरियर को अध

अर्थे ब्याज के तथा इतने दिन तक पेरेशान । हरेसमेन्ट । किए जाने के कारण जो मेरी हानि हुई है इब्र के दावे के साथ वसूल कर्गा ।

अतः आपसे विशेष निदेवदन है कि आप उपरोक्त विश्व पर पूर्ण रुचि लेकर कार्य प्रारम्भ करेंगे तथा उसे शिद्धा तिशी प्र निपदाने का भी पूर्ण प्रयास करेंगे जिल् ससे मेरे कार्य के पूर्ण होने के साथ साथ सुरक्षा कोख को भी राजस्व की प्राप्ति हो सकेंगी तथा केन्द्रीय सरकार भी अपने को उपरोक्त हानि से पूर्ण तथा बचा लेगी।

तथन्यवाद । तंतरनक - दो प्राप्ना पत्र। दिनाक मई 29,1984 अगपका विश्वासनीय कृपा शाकर अवस्पी । कृपा शाकर अवस्पी । स्टेशन मास्ट्र ।पोटा

निम्नपुतिलिपियां तूपनायं शीष्ट्र एवं उचित कार्यवाही हेतु प्रेमित की जा रही हैं :-

- ! श्रीमान मण्डल रेल प्रबन्धक, इसरकाड, पूर्वोत्तर रेलवे, इज्जतनगर ।
- 2- शीमान मण्डल रेल प्रबन्धक, ।परिचालना पूर्वीत्तर रेलवे, इज्जतनगर ।
- 3- श्रीमान मण्डल रेल प्रबन्धक श्वाणिज्यह पूर्वी त्तर रेलवे, इज्जतनगर ।
- 4- मण्डल रेल पुजन्धक, पूर्वोत्तर रेलवे, इज्जतनगर ।
- 5- श्रीमान महाप्रवन्धक, । का मिका पूर्वीत्तर रेलवे, गोरख्पुर ।
- 6- महापुबन्धक, । परिचालना पूर्वोत्तर रेलवे,गोरखपुर ।
- 7- श्रीमान महाप्रबन्धक, । सतर्वता। पूर्वोत्तर रेलवे, गोरखपुर ।
- 8- श्रीमान महाप्रबन्धक, शाकेंदिंग। पूर्वोत्तर रेलवे, गोरखपुर।
- १- श्रीमान महाप्रबन्धक, पूर्वीत्तर रेलवे,गोरखपुर ।
- 10- श्रीमान तेवर इन्फोर्समेन्द्र आधीतर, श्रेम्ट्रेला बरेली । 11- श्रीमान अध्यक्ष, रेलवे बोर्ड नई दिल्ली ।
- 12- श्रीमान कोषाध्यक्ष, केन्द्रीय तुरक्षा कोष ,भारत तरकार, नई दिल्ली ।
- विनांक मई 29,1984

 दिनांक मई 29,1984

 दिनांक मई 29,1984

 दिनांक मई 29,1984

द्यार्वा र क्रवली

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विश्वा :- पिकिस्ता एवं असे समय या देशन क्षणांच ।



महीदय,

िक्षान है कि गाम प्रापका हवान दिए 15-11-84, 28-12-84, 51-1-85, 18-2-85, 21-3-85, 25-8-85, 25-8-85, 21-7-85, 23-8-85, 26-9-85, 31-10-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 31-13-85, 30-3-86, 30-4-86, 31-5-86 अवस्था के कि अपना कर्म की निर्मा अपनी क्या कि विकास के किया अपनी कर्म कर्म की निर्मा अपनी तर्व की विकास के किया अपनी कर्म के क्या अपनी कर्म के किया अपनी कर्म के क्या अपनी कर्म के किया अपनी की क्या अपनी की अपनी की क्या अपनी की अपनी की क्या अपनी क्या अपनी की क्या अपनी क्या

करा अपने िकदम है कि अप उपरोक्त द्वार्थना पर पर जाना वर्ग ध्यानाव्यंग करों। तथा अत्यर तथी निर्मेश केर नेता तसरत भुत्ताच करने घर्च केरे वास्कारी पियासरोज्य की तथी दुक्ति। करने शा कर धरी । अति एवा शोगी । इस कार्य है किये हैं आपका सम्मान

तदेव अभारी रहेता ।

तथ-थजार ।

दिमारे अगूबर 28,1464

अपना विधातनीया-रूपालंकर कद्मली स्या अन्य अन्यी स्थान मास्य प्रदेश अन्यामा अस्या अन्यामा अस्या

िंगन पुरिशिषियाँ तुम्मार्थ , उप्ति पर्व शीप्र कार्यवाली हेतु द्वीधा है ।-

- भीमान मध्य रेस प्रवासकाशासिक पुर्वासार रेसी, वन्यानेगर ।

2- शीमान् अताप्रधन्तक । बाभिका पूर्वालार रेमो, गोरखार ।

3- बाराया व्हाप्रवासक, पुरास्थित स्थित, मीहसहर ।

भे ते तर उच्योत्तिक अधिका शिक्षा हा का श्री / श्रीता ।

5- निवास मध्यम् रेस्से बोर्ड, मर्ट रिल्ला पर्वे

6- श्रीतान रेल जीनी, भारत सरकार नहीं, जिल्ली ।

frata ing**a 28, 1986**

स्थान का अवस्थी। भग भारत पोटा मुक्त सामा आकर पोटा मुक्त सामा आकर (उद्यक्ष)।

agnoral oralas



भी मान् मण्डल रेन प्रबन्धक, पूर्वीत्तर रेजवे , इन्नतंनगर।



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विषय :- चिकित्मा रुवं उसके समय का वेतन भुगतान।

महोदय, निवेदन के साथ में आपका ध्यान विनोक 15.11.84,28.12.84, 31.1.85,18-2-85,21.3.85,25-4.85,29.5-85,22.6-85 31.7.85, 23.8.85 रणवं 26.9.85 के प्रार्थनापनों की ओर साकित करना धाइता है। कुपया आप परिणाम से अवगत कराइये, कि मेरे प्रपन्नों पर क्या ह्यान दिया गया। मेरा सभी तक कोई भी वेतन नहीं मिला। मेरे सभी लगाभग 500 से उपर (पाँच सी से उपर) सी अगर क्या चे नता करनेपरभी नहीं हिये गये हैं, जिनकी लिस्ट भी समय-समय पर मेनी गई। खाइ के 180 किन की अगर का करनेपरभी नहीं हिये गये हैं, जिनकी लिस्ट भी समय-समय पर भेजी गर्छ। बाए में 180 विन सी आर का कलेम भी मांगा गया। वि कल र र पी की तरह इसमें भी 180 विन से जपर होने पर सी आर भी समाप्त हो जाते हैं, इसलिये भेने 180 विन ही कलम किये से 147-त बाए में पता चलने पर कि सी जार कभी भी समाप्त नहीं होते हैं, इसिलये भेने सार सी जार का कलम कर हिया, जो मेरे सिक या इट्टी में एडज़र करने के लिये और वेतन भगतान करने के लिये अधवा समस्त सी आर का वेतन भगतान करने हेत लिखा गया। सभे आश्चर्य है कि मेरी कोई भी याचना नहीं सूनी गुड़ि। में अभी वीमार न्तुल रहा है। मैंने अभी इम्रो नहीं ज्वाबन की और न अभी वार्क ही दिया है, इसलिये मेरा स्वेन्हा सेवानिवृत्त का कोंब कारण ही नहीं वनता है, क्योंकि यह मेरा कम्पलसरी रिटायरमेण्ट नहीं है।

अतः आपसे निवेदन है कि आप उपरोक्त प्रार्थनापन् की पूर्णतया वेरवेने तथा आप मेरे सभी सी आर मेरे उपरावत स्ट्यानों के मस्टर रोल तथा मेरे ओवर टाइम खिल को देरवकर निकृतवायेंने न्या उन सबका मेरे लिक या बुद्ध में रुख्नास्ट करके मेरा सभी

वितम संगतान कराने का कहर करेंगे।

मुक्ते आशा श्री नहीं, प्रण विश्वास है कि आप उपरोक्त विषय पर सही निर्धिय लेंगे तथा मुक्ते सन्तुहर करेंगे, जिसके लिये में आप पका सहैव मामारी रहेगा।

कहर के लिये हिन्यवाद,

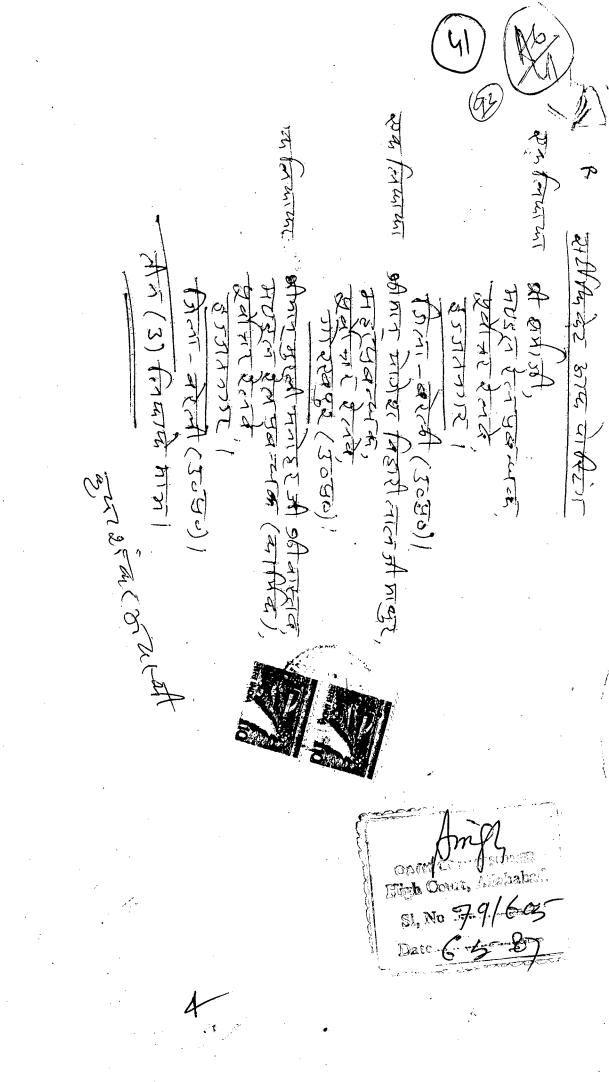
कहर के लिये हिन्यवाद,

किर्वाद करामारी रहेगा।

दिनांक :- अक्टूबर उ.१.1925. निर्मे हर

रेट्यान मास्टर । भार । स्टेशन मास्टर । स्टेशन स द्धारात्रात्रावर्षी रेंड्यन मास्टर / गेर्स (पीली मीत)

मान मण्डल रेल अवस्था क्रिकार में अवस्था मार्गिकार में भी निम्म प्रतिसिक्त स्ट्रिस स्ट् 1. की मान माना मकरण के प्रति । प्रति





(qy)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL REGIONAL BENCH AT ALLAHABAD

REGISTRATION NO. 597 OF 1986

KRIPA SHANKER AWASTHI

....APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

. RESPONDENTS

Annexure no. R-6

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पूर्वोत्तर रेलवे

तं0 ई/पी ती /अव स्थी /त स्टेमा /।।

र जिस्टर्ड

मंडल रेल प्रबन्धक । का। इंज्जितनगर १-12-86

श्री कृपा शंकर अवस्थी भू० पू० तस्टेमा मु० ब्रह्मावर्त पो० बिठूर श्कानपुर।

आपके आवेदन दि० 28/10/86 कर्मचारी हित कहा में प्राप्त के सम्दर्भ में सूचित किया जाता है कि आपके पत्रों का उत्तर इस कायां क्य पत्र तं० ई/165/परि/तस्टेमा/दि० 1-11-85 एवं तम तंख्यक दि० 6-8-86 के दारा भेज दिया गया है ।

आपके अनुरोध पर दि० १-।।-८४ ने आपको नेवानिवृत किया गया है ।

> ह0 अपठनीय 9-12-86 कृते मंडल रेल पृजन्धक । का। इज्जतनगर

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Sigh Court, Abdoctors

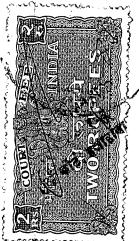
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL REGIONAL BENCH AT ALLAHABAD

REGISTRATION NO. 597 of 1986



Kripa Shanker Awasthi

..... Applicant

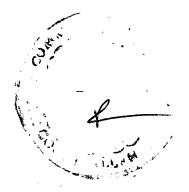
versus

Union of India and others

AFFIDAVIT IN SUPPORT OF THE WRITTEN REJOINDER ON BEHALF OF THE APPLICANT

I, Kripa Shanker Awasthi, aged about 53 years, son of Shri Raj Nath Awasthi, resident of Mohalla Bramhavarta, Post Office Bithoor, District Kahpur (U.P.) do hereby solemnly affirm and state on oath as under:-

- That the deponent is the applicant in the abovenoted application andas such he is fully conversant with the facts of the case.
- 2. That the contents of para 1 to 23 of the written rejoinder are true to my personal knowledge.
- That the photocopies of the annexures no. 3. R - 1 to R - 6 filed with the written rejoinder are the copies of their respective originals.







VERIFICATION

I, the above named deponent do hereby verify that the contents of para 1 to 3 are true to my personal knowledge which are deposed hereinabove.

No part of it is false and nothing material has been concealed. So help me God.

STOIM (3 A LAST
DEPONENT

I identify the deponent who has signed this

affidavit before me.

A. SHRİVASTAVA)
6 SAdvocate.



BEFORE THE CENTRAL ADMINISTRATIVE ERIBUNAL REGIONAL BENCH ALLAHABAD

REGISTRATION NO.597 of 1986

Kripa Shankar Awasthi ..

.. Applicant

Versus

Union of Ind a & Others ..

.. Respondents.

Written reply on behalf of the respondents

)no. 1,2,3 åre as under :-

1. That the contents of paragraphs no.2,2 & 3 and 4 of the application naed no reply.

2. That the contents of paragraph 5 of the application are denied, the application is barred by time.

3. That the contents of paragraph 6 of the application are denied. The applicant has not given facts correctly in this paragraph.

HEIGH WIND



- That with regard to the contents of paragraph

 7 of the application, the applicant is not entitled

 for any relief.
- 5. That the contents of paragraph 8 of the application are denied. The applicant had already been retired from the services as back as 30.10.1984, w.e.? 9.11.84.
- 6. That the contents of paragraph 9 of the application are denied. The application is barred inasmuch as the alternative remedy has not been exhausted.
- 7. That the contents of paragraphs 11 & 12 of the application need no reply.
- 8. That the with regard to the additional facts accompanying the claim petition, the parawise reply is as under:
- 9. That with regard to the contents of paragraph1.

it is admitted that the applicant was posted at

सामक क्राहिक व



Pauta Station and was working there as Station

Master in grade of Rs.455-700 (R.S. 73). However, it

is not correct that Pauta Station is near Lakhimpur

Kheri but is located at next to Pilibhit Station on

Pilibhit Shahjahanpur Metre Gage Section and is

within the Pilibhit Civil District. It is further

wrong to allege that he ought to have been given the

scale of Rs.550-750. Higher grade promotion is given

according to the seniority. Even Station Masters,

who were senior to xppkixxxixxx applicant were also

grade of Rs.455-700.

denied. The personal file and service folder of the applicant regarding entries upto February, 1980 have been burnt in fire accident, which took place in Personal Branch in February, 1980. Since after February, 1980, the applicant was suspended in Feb 81 and was punished with the punishment of stoppage of increment for the 6 months on 13.2.1981.

सहायक जोगिय विश्वका है पूर्वोत्तर रेतवे इण्जतनगर

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- of
 The date of appointment/small the applicant is 12.8.1958
 and not 1957. In any view of the matter, the averments
 made in the paragraph under reply are not relevant
 for the purpose of deciding the controvercy involved
 in the present came. The date of appointment i.e.

 12.8.1958 had always been shown in the seniority list
 published from time to time. No representation whatsoever was ever made by the applicant challenging the
 correctness of the same.
- 12. That with regard to the contents of paragraphs
 5&6, due to administrative reasons and public
 exegencies, it was not practically possible to transfer
 the applicant at the place of his choice. The seniority
 position of the applicant was correctly mentioned,
 which never required any alteration. The seniority
 position was also not challenged by the applicant at
 any time.

र्गिक्षा क्षांत्रिक अधिकाः । प्रिक्षांत्र देसके. इक्जलना



- 13. That the contents of paragraph 7 of the additional fact are denied. The letters of the applicant were duly replied vide letters dated 19.9.83, 21.7.1984 and 1.11.1985.
- The facts avered in the paragraph under reply have been concected for the purpose of this application.

 At no time, the applicant requested for security arrangement. There are no record available with the respondents indicating that at any time the applicant informed the opposite parties that there was any threat to life of applicant or to any of his family members.
- 15. That with regard to the contents of paragraph 9, it was not possible to accept the request of wife of the applicant due to administrative reasons.

 The transfers are done as per vacancies and classification of the Station. It is apparent from the

व्हायक कार्जिक व्यक्ति



letter dated 30.7.1984 itself that it was never the case without there had been any threat to life of the applicant or his family members.

- 16. That with regard to the contents of paragraph 10, it is not permissible under Rules to allow six months compensatory rest. Generally the staff avail their rest on due dates. If for operational requirement they do not avail their due rest, they are suitably compensated by compensatory rest in lieu of rests within a specified period. It is apparent from letter dated 21.8.1984 that the request for voluntary retirement was unconditional.
- 17. That the contents of paragraph 11 are denied.

 It is apparent from Annexure-5 filed alongwith

 application itself that the request for voluntary

 retirement of the applicant was accepted on 30.10.84

 by the competent authority, which was duly communicated

प्रमान क्षिक अधिकारी प्रमान देखी, इंग्लिस



to him. The request of voluntary retirement was accepted wef. 9.11.1984 i.e. to be effective after 3 months of his application treating the period of 3 months notice as required under the Rules.

18. That with regard to the contents of paragraph 12. the request for Wo Juntary retirement as made on 9.6.1984 was accepted on 30.10.1984. The request for withdrawan dated 5.11.1984 was received in the office on 18.11.1984 i.e. after 3 months and that to after the request for wo Juntary retirement had already been accepted by the competent authority. The applicant was duly informed vide office letter no. E/161/OPTG/ASM/FC/II dated 20.12.1984 turning down the request of withdrawn dated 5.11.1984. The applicant has deliberately concealed the fact regarding letter dated 20.12.1984.

19. That with regard to the contents of paragraph
13. the representation as mentioned in paragraph were

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made after the request for voluntary retirement had already been accepted as back as on 30.10.1984.

- denied. The applicant had full knowledge of the acceptance of voluntary fetirement. The applicant himself had applied for voluntary retirement, which in any case stand accepted after **xxx** expiry of 3 months i.e. the period of notice required by the applicant before he could go on voluntary retirement.
- 21. That the contents of paragraph 15 are denied.
 The letters were duly acknowledged.
- 22. That the contents of paragraph 16 need no reply.
- 23. That the contents of paragraph 17 are vague and denied.
- 24. That with regard to the contents of paragraph 18



the application is barred by time.

25. That the contents of paragraph 19 are denied. There are no merits in the application and the same is liable to be dismissed.

<u>VERIFICATION</u>

I, Ram Narain Prasad, Assistant Personnel Officer, N. E. Railway, Izatnagar, Bareilly do hereby verify the written reply on behalf of Union of India do hereby verify that the contents of para 1 to 21 are true on the information derived from the records while para 22 to 25 are true on the basis of legal advice.

Verified this dated 1-4-87 at Barcilly.

SIGNATURE OF THE RESPONDANT

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Req. No. 597 of 1986 Central Administrative Tribunal

Additional Bench

Date of Receipt by Post

Deputy Registrar.

A N

Before the Central Administrative Tribunal: Additional Bench: Allahabad.

Index

In

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2. Annexure '1' (Representation dt. 30.7.84) 12 to 14 3. Annexure '2'(Representation dt.9.8.84) 15 to 21 4. Annexure "3"(Acknowledgement of above representation) 22 5. Annexure '4'(Letter dt.5.11.1984) 23 to 25 6. Annexure '5' (Letter (Order) dt.30.10.84) 26 7. Annexure '6' (Letter from D ivisional Safety Officer) 27 8. Affidavit 28 to 29 9. Stay Application 30 to 31 10. Power

A llahabad

Date d: 9019 . 1986

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(Claimant)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD

4/32

CLAIM PETITION NO.

of 1986

BETWEE N

Kripa Shanker Awasthi

Applicant

And

Union of India & two others

Respondent

DETAILS OF APPLICATION AS REQUIRED UNDER THE ACT

1. Particulars of the Applicant :

- (i) Namecof the Applicant
- Kirpa Shanker Awasthi
- (ii) Name of Father
- Sri Raj Nath Awasthi
- (iii) Designation and office in which employed.
- Station Master Pauta Station
 N.E.Railway District Pilibhit.
- · (iv) Office Address
- Kirpa Shanker Awasthi Station Master Pauta Station, N.E.Rly. District Pilibhit.
- (v) Address for service of all notices.

Kirpa Shanker Awasthi Mohalla - Brahmavarta P.O. Bithoor Distt. Kenpur. (U.P.)

(1) Union of India

2. Particulars of the Respondent

- (i) Name and/or Designation of the Respondents.
- (ii) Office address of the Respondents.
- **}**
- (2) Divisional Railway Manager N.E. Rly. Izzatnagar Bareilly.

through General Manager N.E. Rly. Gorakhpur.

(3) Divisional Railway Manager (Personnel) N.E.Railway Izzatnagar Bareilly.

Address for services

द्या शेका अवस्थी

3. Particulars of the order against which application is made.

(i) Order No.

* * * * # 161 | UIL | HR-L MI | HOINO | 11

(ii) Date

30.10.84

(iil) Passed by

Passed on behalf of Divisional
Railway Manager (Personnel) N.E.Rly
Izzatnagar.
Bareilly.

(iv) Subject in Relief- Removal of Service

(Acceptance of conditional voluntary

Retirement).

4. <u>furisdiction of the</u>
<u>Tribunal</u>.

Order was passed at Izzatnagar Bareilly (U.P.)

5. Limitation .

The applicant further declares that the application is within limitation prescribed under Section 21(2)(a) of the Administrative Tribunals Act 1985.

The facts of the case are given below :-

6. Facts of the Case:

That the applicant in vide his letter requested that his six months Compensatory Rest (i.e. (six months leave as compensatory rest) (C.R.) be given to him first and thereafter his request for voluntary retirement be accepted. His condition was not accepted, meanwhile he withdrew his request for voluntary retirement and he was voluntary retired which amounted to removal from service.

removal from service.

The details of the fact is given Separately from lage.

The acceptance of voluntary retirement without fulfilling the condition which are to removal be quashed, he be deemed in service continuously without any bree and he be given all the benefits of service including salary, increments eto-etc.



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8. Interim Order, if prayed for :

Impugned order dated 30.10.84 be not simplemented and applicant be deemed continuerally in service with all privileges of service i.e. pay, increments and seniority ete.

9. Details of Remedies exhausted :

The applicant declares that he waited of all the remedies available to him under the relevant rules by sending representations.

10. Matter not pending with any Court.

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.exxemxether He moved a writ petition before Hon'ble High Court Lucknow which was neither admitted nor dismissed.

11. Particulars of the Bank Draft :

Name of the Bank on which drawn: State Bank of India
Branch High Court.

Luck now.

Demand Draft No. : OT/A 661257 dated 9.9.86.

12. Deteils of Index.

Claim Petition :

Annexure No.1: True copy of Representation dated 30.7.84.

Annexure No.2: True copy of representation dated 9.8.84.

क्राक्ति अवस्वी

By



(25)

Annexure no.3 - Photo stat copy of acknowledgment.

Annexure No.4 - True copy of letter dated 5.11.84

for withdrawl of request for

voluntary retirement.

Annexure No.5 - True copy of order dated 30.10.84.

Annexure No.6 - True copy of letter from D.S.O.

13. <u>list Enclosures</u>: has been stated above .

Verification:

I, Kirpa Sharker Awasthi s/o Sri Raj Nath
Awasthi aged about 53 years . r/o mohalla Brahmavarta,
P.O.Bithcor, District Kenpur (U.P.) do hereby
verify that the contents pares 1 to 13 are true
to my personal knowledge and belief and that have
not been suppressed any material fact.

Signature of the Applicant

To

The Registrar, Central Administrative Tribunal Allahabad.





BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD

(2k

CLAIM PETITION No.

OF 1986

Kripa Shanker Awasthi aged about 53 years son of
Sri Raj Nath Awasthi at present residing at 25,

Rajendra Nagar, Lucknow. Mobella - Brahmavarta,
P.J. - Bithor; Dist. Kanpur (C.P.)

Versus

- 1. Union of India through General Manager North-Eastern Railway, Goraknpur.
- 2. Divisional Railway Manager, North Eastern Railway, Izzatnagar, Bareilly.
- 3. Divisional Railway Manager (Personnel) North Eastern Railway Izzatnagar, Bareilly.

---Opposite-Parties

CLAIM PETITION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985.

The above named Claimant respectfully showeth as under:-

- 1. That the claimant had been working as Station
 - Master at Pauta station of North Eastern Railway near Lakhimpur Kheri (U.P.) station in pay scale of Rs.455- Rs.700/- whereas he ought to have been given the pay scale of Rs.550/- Rs.750/- which is of the Station Master.

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- 2. That the claimant has ever been sincere, honest and hard working throughout the tenure of his service and no adverse entry was ever communicated to the claimant.
- That during the tenure of the claimant's service
 he was never charged for detaining the train for
 even a minute nor any accident occurred during his duty
 hours.
- Assistant Station Master in the year 1956 when he was sent for training by for Staff Training School N.E.Railway Gorakhpur and he ought to have been given the seniority of 1957 when he completed his training. But the authorities concerned for the reasons best known to them gave him the seniority of the year 1958.
- from Brahmavart to Mandhana junction of North-Eastern Railway and in 1982 he was transferred from Mandhana to Sehramau. Thereafter in the year 1983 he was transferred to Pauta railway station. He joined as Station Master Pauta in June 1983.

That the climate of Pauta railway station did not suit the claimant as he fell ill so he moved application for his transfer to other place and giving him due due seniority but with no effects.

7. That the authorities concerned kept mum and did not 1. Take the trouble of acknowledging their receipt.

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- 1984 and the claimant identified the accused persons who became annoyed and their fellow persons threw the open challenge not only to the life and property of the claimant but also to his family members.

 As such security of the claimant was at stake so he requested several times for his transfer from the said station duties but with no effects.
- 9. That thereafter the claimantswife named Smt. Rama

 Devi Awasthi dated 30.7.1984 made a representation

 with a request that her husband be transferred but

 with no effects, the true copy of which is marked as

 Annexure No.1 to this claim petition.
- ment and being very much mentally perturbed on
 the life and property of the claimant and his family
 membets was at stake if he is not transferred. He
 hade request that his six months Compensatory Rest
 i.e. (six months' leave on compensatory rest
 (C.R.) be given to him first and thereafter his
 request for voluntary retirement be accepted
 which was received by the opp-party no.2 on
 21.8.84, the true copy of the representation and
 photostat copy of acknowledgment is marked as

 Annexure No.2 and 3 to this claim petition.

That again the claimant vide his letter dated 8.9.1984 requested the opp-party no.2 to allow him six months' compensatory rest which was received

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by the office on 24.9.1984 but with no effects.

The true copy of latter dated 8.1.1984 is marked

again the claimant vide his letter dated 28.10.1984

made the aforesaid request which was received

by the office of opp-party no.2 but with no

effect.

- 12. That the claimant on finding that the opp-party no.2 did not even acknowledge the receipt withdrew his request of his conditional voluntary retirement vide his letter dated 5.11.1984 which was received by the office of the opp-party no.2 very much within time, the true copy of which is marked as Annexure No.5 to this claim petition but with no reply.
- 13. That thereafter the claimant sent representation dated 30.11.1984, 25.1.1985 and 10.3.1985 but with no reply.
- 14. That on getting no reply the claimant went to Pauta railway station on May 22, 1985 when he found a letter signed on behalf of Divisional Railway Manager (P) the opp-party no.3, the photostat copy of which is marked as Annexure no.5 to this claim petition.
- 15. That thereafter the claimant sent several letters to the opp-parties asking them about the said letter but within no effect.
- 16. That on 22-11-1985 the claimant received letter

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(AU)

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from Divisional Safety Officer who also reiterated

5 Photo (state of)

that the aforesaid order. The true copy of the

said letter is marked as Annexure No. 6 to this

claim petition.

- 17. That thereafter the claimant sent several reminders but with no effect. Hence the necessity of the present petition.
- 18. That the claim petition is within the jurisdiction and within limitation and he has paid required court fee.

That being aggrieved of the aforesaid order the claimant prefers this petition on the following amongst other grounds:

GROUNDS:

- A) Because the opposite party no-2 committed an illegality in treating the letter dated 9-8-1984 as a letter of making voluntary retirement which ought to have been read as a whole which was not done so. Such an error is manifestedly apparent on the face of the record.
- B) Because the opposite-party no.2 committed an illegality in accepting the aforesaid letter dated 9.8.84 which was nothing but a request of voluntary retirement ignoring the fact that it was withdrawn vide letter dated 9.8.1984 ought to have been

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construed as a whole according to its tenor, the letter dated 9.8.1984 was merely an intimation or notice of the claimant's intention to retire from his office after availing six months' compensatory rest i.e. on a future date. Therefore the letter dated 9.8.1984 did not constitute a complete and operative voluntary retirement. Before the arrival of the indicated future date it was fully immature, mute, inoperative and ineffective and could not and in fact did not cause any jural effect. As such the opposite-party's order of 30.10.1984 is illegal, invalid and ineffective.

- either compulsory retiring the claimant or removing him from his service which has visited him with evil consequences.
- D) Because the order dated 30.10.1984 is illegal as it has been passed without affording the adequate opportunity prior to its passing.
- E) Because the opp-party no.2 committed an illegality in ignoring the fact that the letter dated 9.8.1984 was a conditional one and he also ignored that the proposal for voluntary retirement was withdrawn before its acceptance. Hence the opp-party committed a manifest error of law in accepting the same ignoring the withdrawl.
- F) Because the opposite-party no 2 acted beyond his jurisdiction in accepting the letter dated 9.8.1984

and and a faith



G) Because the opp-party no.2 out of malice passed the order dated 30.10.84 which tantamouts to removal or compulsory retirement when there was no occasion for either of it.

PRAYER

WHEREFORE the Claimant prays for the following reliefs :-

- to the opp-parties quashing the order dated

 30.10.84 which appear to have been signed
 on behalf of the opposite-party no.3.
- (ii) that an order be issued directing the opp-parties not to implement the impugned order dated 30.10.84.
- (iii) Any other order which the Hon'ble court may deem it just and proper be also passed in the circumstances of the case.
- (iv) Entire cost of the petition be awarded to the claimant.

Allahabad: Dated: 9-9-A-6 24) 2 (KRIPA SHANKER AVASTHI)
CLAIMANT.

माननीय सेन्द्रल रेडिमिनस्ट्रेटिव द्रब्यूनल इलाहाबाद

(5)

क्लेम पिटोशन नम्बर

/86

कृपा शंका अवस्थी

ोपट**ी**शनर

बनाम

यूनियन आफ इंडिया आदि

अप रे०प रटींज

अनेकार नम्बर-।:

सेवा में, श्रीमान् मण्डल रेल प्रबन्धक्र्कार्मिक्रू, पूर्वोत्तर रेलवे, इज्जतनगर।

विषय: -अपसरों की अठधर्मी स्वं मेरी परेशानियां।

महदेदय,

में निम्न तथ्योंकी और आपका ध्यान आकर्षित करने हेतु निवेदन करनाचा हती हूँ:-

ा. यहिक मेरे पति श्री के०स्स०अवस्थी स्टेशन मास्टर १ पोटा १ मेरे इलाज के लिए 15 दिन की कुट्टी लेकर आये थे। इलाज में अधिक समय लग गया, इसलिए 10 दिन का इक्स देशन कुट्टी के लिए तार भेजा गया, परन्तु खेद है कि अफ्सर की हठधमीं के कारणे 10 दिन

का वेतन काट लिया गया/फलस्वरूप मेरे बच्चों का विद्यालय

में प्रवेश नहीं कराया जा सका। कटौती का वेतन शीघ्र भुगतान

किया जाय अन्यथा मामला आर बढ़ाया जायेगा।

2. यह कि मेरे पति तीन दिन की कुद्री कोलेकर घर

आये थे/वहां से बीमारी अवस्था में घर आये/बाद मे बह अधिक

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बीमार पड़ गये/ अतः ये अनवरगंज में सिक करके बलाज कराने लगे।

ये अब भी बीमार है देखिए कब तक ठीक हो / यद्यपि सिकप्रमाणपत्र
भेज दिया गया है लेकिन मुझे डर है कि अपस्तरजपनी हळधर्मा से

वेतन कही फिर न कटवा दें, जिससे परेशानी और बढ़ जाये यद्यपि
बाद में इस केस में अपसर ही दोषी ठहराया जायेगा, क्यों किअपसर
की हळधर्मी से ही इनका हमेरे पित का हस्थानान्तरण बहुत दूर

कियर गया, जहां का जलवायु इनके लिए माफिक नहां पड़ा / बार-बार
बीमार हो जाते हैं /सारे शरीर में सुजन आ जाती है पेट

मे पीड़ा होती है आदि आदि। किसी तरह से येवहां समय

उ॰ यहिक सन् 1973-74 से मैं देख रही हूँ कि इनका
स्थानान्तरण सबसे खराब स्टेशन पर जो लगभग जंगल में होते हैं जो
अपरिधिक इलाके हैं, जहां हकेती लूट आदि अधिक होती है, किया
जाता हैजेसे-हरिसंह पुर गोवा जहां इनको लूटा गया खुदा गंज
जहां लूटते-लूटते बचे। पौटा जहां भेपुन: लुटे, परन्तु किसी कारण से
मात्र जान बच गयी। इनका ठयिकतगत पैसा कपंदे तथा अन्य सामान
तो चला ही गया, परन्तु खेंदें है कि इस पर भी इनका स्थानान्तरण
अब भी सेसे स्थान पर नहीं किया गया, जहां से सुरिक्षत रह सकें

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काट रहे हैं।

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- अतः आपसे विशेष अनुरोध है कि आप उपरोक्त विषय को ध्यान पूर्वक पढ़ेंगे तथा इस पर उचित स्वंशीध कार्यवाही सं



उपरोक्त कटौती का वेतन शीध भुगतान करेंगे इनका स्थानान्तर कानपुर से नजदीक किसी स्टेशन पर किया जाय, जिससे बच्चे बढ़ सकें। इनको अच्छी जलवायु प्राप्त हो सके। तथा मेरा इलाज भी हो सके। अति कृपा होगी।

निवेदिका;—

१ूरमा देवी अवस्थी १ू पत्नी श्री के0स्स०अवस्थी, स्टेशन मास्टर, पूर्वोत्तर रेलवे, १पीटा १

दिनांक 30.7.84

निम्न प्रतिलिपिया सूचनार्थ, जीवत स्वंशीघ्र कार्युवा ही हेतु प्रेषित की जा रही हैं :=

। मण्डल रेल प्रेबन्धक १सरक्षा १पूर्व त्तिर रेल्वे, इज्जलनगरा

2 शीमान् मण्डल रेल प्रबन्धक रूपरिचालन रूप्वीतर रेलवे, इज्जतनगर्म्

3·श्रोमान् मण्डल रेल प्रबन्धक, पूर्वोत्तर रेल्वे , इज्जतनगर।

दिनांक 30 • 7 • 84

ह0:

१रमा देवी अवस्थित्री १

पत्री श्री के0स्स0अवस्थी

/सत्य प्रतिनिप/

माननीय सेन्द्रल एडिमिनिस्ट्रेटिव द्रब्यूनल इलाहाबाद



क्लेम पिटीशन नम्बर

/86 (35)

कृपा शंकर अवस्थी

पिटीशनर

बनाम

यूनियन आफ ही हया आदि

अपोजिट पार्टीज

अनेक्जर नम्बर-2:

श्रीमान् मण्डल रेल प्रबन्धक, पूर्वोत्तर रेल्वे इज्जतनगर।

विषय: - वालण्टरी रिटायरमेंट ।

मान्यवर,

कुछ तथ्यो की ओर आपका ध्यान आकर्षित करने हेतु आपसे निम्न निवेदन है:-

यहिक पहले मैंने अपने अधिकारों की प्राप्ति हेतु मण्डल स्तर पर कुछ लिखा पढ़ी की, परन्तु जब मण्डल अधिकारियों ने उस पर कीई कार्यवाही नहीं की, तो रिमाण्डर को प्रतिलिप मैंने उसर भेजना आरम्भ किया/यह सब क्रमबंद हुआ। यह पहले कम उसर, पिर बाद में और उसर भेजा गया, जो किजनाधिकृत नहीं था। इस पर भी अधिकारियों ने अपनी प्रेरिस्ट ईसू बनाबर मुझे मुलाकात करने हेतु बुलाकर मात्र सो प्रथम धमको दो/बाद में परेशान करने के उद्देश्य से मुझे बहुत ही दूर स्थानान्तरण पर भेज दिया गया। जहाँ रिकी जलवायु मेरे लिए मापि क नहीं पड़ी। मैं बीमार रहनेलगा। मेरे

क्यर्थ गया। इधा भी में तीन दिन की क्ट्टी & जिसमें एक दिन

आविस्मक अवकाश एवं दो दिन के सी०आ र० हैं श्रेयातायात नि से लेकर बोमारी अवस्था में ही घर आया। मैंने पीलीभीत में इसलिए सिक नहीं किया, क्यों किवहां मेरी सेवा करने वाला, दवा लाने वाला तथा खाने पीने का प्रबन्ध करने वाला कोई नहीं था। सबसे बड़ी बात यह है कि जलव पयु मुझे दवा पाने पर भी ठीक नहीं होने देती। इसिनर में चला आया/तीन दिन में में कुछ ठीक हुआ/में कार्यु पर लौट पड़ा । जब शा हजहां पुर पहुँचा, तो मेरी ति बयत पुन / खराब होगयो और मैं घर लौट पढ़ा / का नपुर अनवरगंज में मैंने सिक कर दिया। में मरते-मरते बचा। अब में पुनः ठीक हुआ हूँ, परन्तु मेरा सास्स पुन: उधार जाने का नहीं होता है क्यों कि मुझे डर है कि वहां की जल्बायु मुझे पुन: बीमारी से ग्रसित करेगी तथा हो सकता है कि यह मेरे जीवन को हीसमा प्त कर दे। दूसरे मुझे बार-बार जंगली स्टेशन पर भेजकर लुटवाया जा रहा है। जिससे मेरीजान स्व का भीखतरा रहता है। मैं दी बार लुट भी तुका है। प्रथम अक्टूबर। 976में हासिंह पुरगीवा में तथा बाद में मई 1984 में यहीं पौटा में श्रेमेरी जानकी बचत तो हो गयी, परनतु मेरी निजी सम्पत्ति तो लूटी ही गयी। जिससे मैरी विशेषआर्थिक हानि हुई तथा स्वास्थ्य पर भी विशेष प्रकाव पड़ा।

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में जिन अधिकारों हेतु लिखा पढ़ो करता था, उनमें मुख्यत: दो गलत दण्ड के मामले भी है। प्रथम ते हिकमला गंज 1972 में हिबार टेलेंलम्ब की गाड़ी द्वाप्तस होने पर, उसे दूसरे स्टेशन पर



रूकवा कर टेललैम्प जनवाया गया/ प्रतीक्षा करने वाली गाड़ी को तल चलाया गया, जल जिना टेल लेम्बगाड़ी का दूसरे स्टेशन से पूर्ण आगमन प्राप्त हो गया। उसमें भी मुझे 6माह की तरक्की बन्द करके गलत दण्ड दिया गया १ जबिक ऐसे हो मामले में महाप्रबन्धक द्वारा कई बार कर्म्चारियों को पुरस्कृत किया गया। दितीय मामला बिलम्ब का है। जिसमें सिन्टम में अक्टबर 1980 का है। जिसमें सिन्टम गार्ड ने करवाई तथा ड्राइवर ने सटिन्टंग की तो भी मेरी 6माह की तरकी बंद करके गलत दण्ड दिया गया। कुछ मामले पेमेंट न होने केंहें जिसमें लगभग 50 भुगतान के मामले मैं भुगतान हेतु आप के पास भेज भी चुका हूँ। जिसकी धनराशि भी लाभग रूपये पैसठ हजार हैं,परनतु परेशान करने के उद्देश्य से इनका भुगतान नहीं किया जा रहा है। यद्यपि इस मामले में स0का मिंक अधिकारी से मुलाकात हुई थी, उन्होंने दस दिन का समय दिया था कि वे सभी आवश्यक भेस्तू करा देंगे। लगभग 6 महीने हो गये परन्तु भुगतान का श्रीगणेश भी नहीं हुआ / तृतीय मामला मेरी सोनियारिटी एवं कन्फरमेशन का है। में सन् 1957 से संग्रेटेशन मास्टर का कायूकर इरहा हूँ। मेरी सी नियारिटी स्टेशन अधीक्षक १ स्केलरूपये 700-900 १ में होती है, परन्तु परेशान करने के उड़देश्य से नहीं दी जा रही है। मेरा कन्फरमेशन बिना किसी कारण के रोका गया। । मेरा कन्फरमेशन क्रिय दि हिटा की मार्च 1960 में इस था, जब कि मुझसे जूनियर की मार्च 1960में क न्फर्म किया गया । मात्र परेशान करने के कारप मुझे कन्फर्म नहीं किया गया।



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जिससे मेरासी नियारिटी न मिल पिश्रियही सब मेरे अधिकार थे जिसके लिए लिखा पढ़ी की गयी। उसी में अविकारियों द्वारा प्रेस्टिज ईश्र बनाकर मुझे परेशान किया गया तथा गलत स्थान में स्थानान्तरित करके भेजा गया, जहां दिकी जलवायु मेरे मापिक नहीं पड़ती है तथा जंगली स्टेशन पर मुझे जुटवाने एवं मरवर हालने के लिए भेजा गया/ चूकि आप के द्वारा मुझे ऐसे स्थान परस्थाना नति रत करे नहीं भेजा जा सकेगा, जहां मेरा स्वास्थ्य पुन: वापस हो सक्ता है। जहां में जीवित इरह सकता हूँ तथा जहाँ मैं जाधक सुरिक्षत रह सङ्क्रीर । अधिक सुरिक्षत स्थान मेरे लिए मेरिट के हिसाब से उस प्रकार हैं:-४।४अम्बवर्त १2१ सधना १३१ चौबेपुर तथा १४१ कल्यानपुर आदि। ये ही मेरे सुरिक्षत स्थान है। अब चिक आप मुझे वहाँ भेजना नहीं चाहेंगे इसि लए मेरे लिए उपरोक्त रिटायरमेंट पर आने के अलावा कोई अन्य रास्ता नहीं है। इसलिए में आपसेअनुरोध करूँगा कि आप मेरा उपरोक्त रिटायरमेंट दे दीजिए। इस रिटायरमेन्ट में भेजने के लिए ऐडजस्टमेंट में यदि समय लगे, तो मुझे 6महीने सी 0 आारा जो हैं शिक्त की लिस्ट भी आपके यहां उपलब्ध है है पर मुझे एला ऊ कर दें। बाद में मुझे रिटायरमेंट पर भेज दिया जाय। आपके यहाँ तो ऐसे मामले हैं किजो कर्मचारी सन्

1990तक दण्ड के भागी थे, जो अधिकृत रूप से दोषी है तथा

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दण्डनीय है, जिनकी फाइल पूर्णस्पेण खराब है। जो रेल की सर्विस करने योग्य नहीं है|आपके द्वारा पक्षपात पूर्ण खेया अपना कर उनका समस्त दण्ड माप, कर दिया गया तथा जबादस्ती तरकी दे दी गयी | क्या ये सत्य नहीं है । जिन कर्मवारियों ने दुर्घटना १सीि रयस एक्सीडेण्ट१ कराय तथा जो िरवर्सन में रहे एवं जिन कर्मचारियों ने अधिक से अधिक गाहियों के बिलम्ब १ हिटेंशन १ किय तथा जिनके कारण दण्ड के भागी बने । उनको भी आपने तरकी देकर उच्च आसन पा बिठा दियां व्या यह सत्य नहीं है। मैंने ब्यस्त 🖇 बिजी 🌡 स्टेशनों पर कुशलतापुर्वक अधिक से अधिक कार्य किया तथा बिना बिलम्बे के खाड़ियां स्त्रलाई । दुर्घटना का तो कोई प्रश्न ही नहीं है (मुझे उसके बदले में क्या मिला १ मिला तो मात्र परेशानी १ हरेशमेंट१ (क्या यह सत्य नहीं है। क्या रेसा ही होना चाहिए१कैसी विडम्बना है | क्या ये ही लोकतन्त्र है | क्या रेलवे अधिकारियों का यही धर्म है विया यह अस्टाचार नहीं है। रिसी ज्ञन्य परिस्थितियों में कोई भी कर्तब्यिनिष्ठ या रेल भक्त कर्मचारी क्यारेल सेवा करना चाहेगारकी नहीं। यही मेरी स्थिति है तथा में भी रेलवेमेंसेवा करने में असमर्थ बनाया जा रहा हूँ। इक्षर मेरा ं की ई भी सोर्स नहीं है। न कोई अवस्थी खानदान का अधिकारी ही है, जो मेरा पक्षपात पूर्ण ढंग से कम से कम सही कार्य कराने

* Contract

Zurata Craral

में सहयोग करता।



अतः मेरा आपसे क्शिष अनुरोध है कि आप मेरेक उपरोक्त रिटायरमेंट की स्वीकृति प्रदान करने की एवं एक रिलीफ भेजकर चार्ज लेने हेतु तुरन्त आदेश करें अब रही रिकार्ड के करने एवं ऐडजेस्टमेंट करने की जिसमें कुछ समय लगेगा, तो मेरे 6 महीने अर्थात 180 दिन के सी 0आ रं ईंयू हैं, जिसकी लिस्ट मण्डल का र्मिक अधिकारी के पास वेरीफाई कराके भेजी जा चुकी है, उसे तुरनत देने का आदेश की जिए/बाद में मुझे सेवा निवृत्त कर दीजिए इतने दिनों में मैं भी दूसरा कार्य करने का प्रयास करंगा। नाहक ही मैं इसमें क्यों जान खपाऊं क्यों कि इसमे न तो मेरी कोई तरकी होनी है, न कोई मुझे सुरिक्षत स्थान मिलना है, जिससे में अपनी मेहनत का पैसा बचा सर्वे एवं अपनी जान बचा संकूं। मेरे लिए तो मात्र उपरोक्त रिटायरमेंट के द्वसरा रास्ता ही नहीं है। जिसके लिए आप स्वीकृति देने का कष्ट करेंगे, जिसमें आपको आन रह जायेगी तथा स्क नई सर्विस भी खुल जियगी और मैं भी रेल से उद्घार ही जड़र्जेंगा । इस सराहनीय कार्य के लिए मैं आपका सदैव आभारी र्हूगा । जींवन पर्यन्त में आपका नाम लूँगा तथा आपके चिरायु होने के लिस भी में सदेव ईशवर से कामना करता रहूँगा।

Caro ato

कुरा शंवा शंवा भी



कष्ट के लिए धन्यवाद ।

दिनांक अगस्त9 • 1984

आपका विश्वसीय:

(कृपा शंकर अवस्थी)

स्टेशन मास्टर/पौटा

इ000 रेलवे।

निम्न प्रतिलिपियां सूचनार्थ शीध्र एवं उचित कार्यवाही हेतु प्रेषित की जा रही हैं:-

- शीमान् मण्डल रेल प्रबन्धक हुका मिंक हु पूर्वो त्तर रेलवे, इज्जतनगर।
- 2. श्रीमान् मण्डल रेल प्रबन्धक १ संरक्षा १, पूर्वो त्तर रेलवे, इज्जतनगर।
- 3· श्रीमान् मण्डल रेल प्रबन्धक हेलेखाहे, पूर्वोत्तर रेलवे, इज्जतनगरक्व
- 4. श्रीमान् मण्डल रेल प्रबन्धक १ परिचालन् पूर्वे तारीलवे; इज्जतनगर।

दिनांक अगहत्त9,1984

द्भाव शंकर अवस्थी)
स्टेशन मास्टर/पौटा
पवित्र रेलवे/पौटा

/सत्य प्रतिलिपि/

ada de

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD. CLaim Retition No. 186 Krifa Strankar Avarthi Winion of godia -Alvaexure No.3

माननीय सेन्द्रल स्डिमिनिस्द्रेटिव द्रब्यूनल इलाहाबाद



क्लेम पिटीशन नं0

86 (44

कृपा शंकर अवस्थी

पिटीशनर

बनाम

यूनियन आफ इंडिया आदि ---- अ

अपो ०पाङीं ज

अनेकार नम्बर-4:

सेवा में.

श्रीमान् मण्डल रेल प्रबन्धक, पूर्वोत्तर रेलवे, इज्जतनगर।

विषय: - वालण्टरी रिटायर्मेंट के वापस लेने हेतु प्रार्थनापत्र। सन्दर्भ :- मेरा प्रार्थना पत्र दिनांक अगस्त9,1984

मान्यवर,

उपरोक्त विषय मे आपका ध्यान आकर्षित करने हेतु आपसे मेरा निम्न निवेदन है:-

यहिक मेरे द्वारा उपरोक्त रिटायरमेंट मांगने के दो
प्रमुख का रण थे। यहें प्रथम शारी रिक तनाव स्वं द्वितीय मानसिक
तनाव।

प्रथम तनाव तो इसिनए हुआ, क्यों कि यहां का जलवायु है क्लाइमेट हैं मेरे माफिक नहीं पड़ा जिससे मेरे पूरिक शरीर में सूजन
आ गयी थी तथा में विशेष बीमार रहने लगा था। बहुत इलाज
होने के बाद बड़ी मुश्किल से में ठीक हुआ।

द्वितीय तनाव इसिनए हुआ क्यों कि मेरे उमार डकैती पड़ी मेरापैसास्वंसारा सामान चलागया, परन्तु मेरीजा निकसी तरह से बच गयी।

Cart

Euround and



मेरी मौल्कि सीनियारिटी स्वं मौल्कि स्थाईकरण नहीं मिल पाया।

रिस्टक्वीरंग में मेरा स्डजस्टमेंट भी सही नहीं हो पाया। मेरे पेमेन्ट की स्क बड़ी राशि का भुगतान नहीं हो पाया, जिसमें वेतन हैं जोपांच महीने का है। समयोपिर भत्ते हुं जो कमालगंज का का है माइका), ब्रम्हवर्त का टाईसालका मंधना का कुं माह का, सेहरामऊ का स्क महीने का स्वं पौटा का लगभग स्क वर्ष का है। यात्रा भत्ते, स्थानान्तरण भत्ते, क्वाटरिन्ट स्वं पेतरेन्ट हैं, जो फ्तेहगढ़ स्वं ब्रम्हवर्त के हैं जिसके भुगतान के लिए मण्डल रेल प्रबन्धक हैं का मिक एवं पाया या जिसमें भुगतान देने का था, पिर भी भुगतान नहीं हो पाया स्वं स्थानान्तरण भत्ता हुं जो फ्तेहगढ़ से ब्रम्हवर्त का है, जो अभी तक नहीं मिल पाया है आदि प्रमुख हैं। अनेक बार लिखने केबाद भी आज तक न तो भुगतान ही हो पाया और न सम्बिन्धत अधिकारियों ने अपना ध्यान आकिर्धत करने का कोई हवाला ही दिया।

शारी त्र अस्वस्थ होने से तथा कमजोरी अधिक होने से दोनों ही तनाव बढ़ गये थे जिससे आवेद में तथा जल्दबाजी में मैंने उपरोक्त रिटायरमेंट के लिए लिख डाला। जोकि परिस्थित के अनुकूल नहीं है। मेरा बैंक बैलेन्स कुक नहीं है तथा रहने के लिए आवास तक नहीं है।

अधिक इलाज हो जाने के बाद अब मैं स्वस्थ हुआ हूँ तथा
दोनों हो तनाव कम हो गये हैं। तनाव से जो असन्तुलन आ गया था, वहें
धीरे-धीरे समाप्त हो गया है। मैं अब दिय्यटी करने के यो या भी हो गया हूँ
इसिलिए मैं उपरोक्त रिटायरमेन्ट के वापस लेने के लिए आपसे याचना

करता हूँ।

द्याश्वाचा अवस्त्री

अतः आपसे मेरा विशेष अनुरोध है कि आप उपरोक्त



13/

(Mb)

रिटायरमेन्ट्र को आदेश एवं जल्दबाजी में मागा गया, उसे में पुनः वापस
लेने की याचना करता हूँ। कृपा करके आप उसे देने का एवं डिय़टी पर
शीघ्र भेजने का कष्ट करेंगे। अति कृपा महती दया होगी में सदैव आपका
जाभारी रहूँगा। जीवन पर्यन्त आपका नाम लूँगा तथा आपके चिरायु
होने की भी में सदैव ईशवर से कामना करता रहूँगा।
"यदि करता विनय दया हुँ है,

"यदि करता विनय दया हु है, तो उस पे दे दे ध्यान। कि हुं हो जाये उपकार कार्य से, तो निश्चित है कल्याण।।

सधन्यवाद ।

निवेदक:--

ह0/= अंदेग शंकर अवस्थी है स्टेशन मास्टर/पोटा।

दिनांक: नवम्बर5, 1984

प्रितिलिपयां स्वनार्थ,शीघ्र एवं सही कार्यवाही हेतु प्रेषित की जा रही हैं

ा-श्रीमान् मण्डल रेल प्रबन्धक हैं सरक्षा है पूर्वो त्तर रेलवे, इज्जतनगर।

2-श्रीमान् मण्डल रेल प्रबन्धक हैं लेखा है पूर्वो त्तर रेलवे, इज्जतनगर।

3-श्रीमान् मण्डल रेल प्रबन्धक हैं कार्मिक है पूर्वो त्तररेलवे, इज्जत नगर हिं

4-श्रीमान् मण्डल रेल प्रबन्धक हैं परिवालन है पूर्वो त्तररेलवे इज्जतनगर।

इ०/-इस्मिशिका किर्द्धी है कृपा शंकर अवस्थी है स्टेशन मास्टर/पौटा।

/सत्य प्रतिलिप/

and it



माननीय सेन्द्रल सेडिमिनिस्ट्रेटिव द्रब्यूनल हलाहाबाद

(W)

क्लेम पिटीशन नं0

/86.

कृपा शंकर अवस्थी

पिटीशंनर

बनाम

यनियन आफ इंडिया आदि

--- अपोजिट पार्टीज

अनेक्जर नम्बर-5:

ज्ञापन

में कृपा शंकर अवस्थी सहायक स्टेशन मास्ट रहूँ 4 55-700 है पौटा का स्वैच्का सेवा विमुक्त का अनुरोध जिसके लिए उन्होंने अपने प्रार्थना पत्र दिनांक 9 रे 84 द्वारा विद्या था दिनांक 9 रा 84 पूर्व निह से स्वीकृत किया जाता है।

इसे सक्षम अधिकारी की स्वीकृति प्राप्त है।

कृते मण्डल रेल प्रबन्धक हैं सं हज्जतनगर।

संo ई/*16*/

/परि/ सस्टमा/से०नि०/।। दिनांक ३० · १० · १९८४

प्रतिलिप सूचना स्वं आ वश्यक कार्यवाही हेतु:-

- १। १ स०स्टेशन मास्टर्४पौटा १२१ मण्डल लेखाधिकारी/इज्जतनगर
- § 3

 § कार्याधि

 § व त्त

 § सहायक भुगतान
- १४१ खाता निरीक्षक/पोलीभीत।
- §5
 § संबंधित कर्मचारी ।

EUTRIAN Bratost

/सत्य प्रतिलिप/

23 (2) ANNEXURE NO 6 Ballow AND काबालय मः (॰ ५ खंखा) सरमा - थै/२७२ | स्मा | छरा / ८५ 13-10-85 में के स्स् अनस्य पद - म.इ. सरहेमाः (पीटा) म्य - स्टे भा । व्ह्याञ्चत प्रिक्य सेना निवृत्ति के पश्चात विष्यत स्थित स्थित अवनिव्युत्त स्थ से परे रखना अप दिनांक १-11-84 को रोजरिस ना मुक्त हो पुरे हैं, परन्तु आपने इत्नावृत क्ष्णित रेजने आवास को रवाला नहीं किया है और अनिविक्त क्षण से वि० ३०-10 79 से अभी नक दोरे दुक्क है, अतं इस नोटिस के वाले ही 15 12न के अन्दर आ आप आवास को रवाली कर दे हिन्दुया स्थला की कर के हिन्दुया के अन्त्र मार्थ महा अञ्च स्था अधिकारी इज्जतनग2_ अविकिष् 1. भण्डल व्यक्ति क्रीत्वलारे । इन्जातमगर् कृत्या इनतन संस्कान से आउट- सार्डर रेट जी नियम को 9-12 मिरीशका, कलील, कुपमा इनके आवसाल्य The South of the second

Second Sport (auto) निकार मिल्ला का अपना इनके आवस्ता अपना कार्या भीन जार्या में जीनका में जीनका में जीनका कार्या अपना कार्या कार्या में जीनका कार्या कार्य

सेवा ने

and atal mat

Before the Central Administrative Tribunal at Allahabad.

(119)

Claim Petition No.

/86

.Kripa Shanker Avasthi

--- Claimant

Versus

Union of India & ors.

Opp-Parties

AFFIDAVIT

- 1. That the deponent is the claimant and is fully conversant with the facts of the case.
- 2. That annexpressive contents of claim petition paragraphs 1 to 19 are true to my knowledge.
- 3. That Annexures 1 to Sare true copies of their originals.

Dated: 9-9-16

Deponent

<u>Verification</u>

I the abovenamed deponent do

Sagra at



-2-

hereby verify that the contents of this affidavit paragraphs 1 to 3 are true to my own knowledge. No part of it is false and nothing material has been concealed; so help me God.

agneian gracet

I identify the deponent who has signed before me.

ruly offirmed before me on 9. 9.86 at 10115 am. /p.m. by

5 the deponent Knim: showfun frankiet.

6 who is identified by Britis Agiffai Afulbiet.

5 Advocate, Kigh Gourt, Insknow bench.

I have satisfied myself by examining the S deponent who understands the language of this saffidavit which have been read over and < explained by me to hims



Before the Central Administrative Tribunal at Allahabad.



Claim Petition

786

Kripa Shanker Avasthi

-- Claimant

Versus

Union of India & ors. -- Opp-Parties

STAY APPILCATION

In the above noted Claim Petition the claimant respectfully states as under:

- That the claimant has challenged the order dated

 30.10.1984 (Annexure no.5) in the above noted

 claim petition which is pending in this Hon'ble

 Tribunal and the claimant is hopeful of his success.
- visited the claimant with evil consequences and it has so far not been implemented as the claimant is on sick list and which is being enclosed and the railway authorities have so far not served with the impugned order.
- That if the implementation of the impugned order dated 30.10.1984 (Annexure no.5) is not suspended the claimant will suffer an irreparable loss.

बुगशंबर अवस्त्री

QUITONE HATEM



-2-

That the blalance of convenience lies in suspending the implementation of impugned order dated 30.10.1984 (Annexure **§**).

It is therefore prayed that implementation of order dated 30.10.84 (Annexure 5) be kindly suspended till the pendency of the above noted claim petition.

Allahabad:

Dated: 9 9-16

300 Erai 8726A

CENTRAL ADMINISTRATIVE TRIBI ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211C01

_		
Req	istration	No.

of 1986

APPLICANT (s) Kripa Slankar Awasthi

RESPONDENT(s) Um on of India Honga General Manage

N.E. Railway Gorakhow of 2 others.

Particulars to be examined

- Is the appeal competent?
- (a) Is the application in the prescribed form?
 - (b) Is the application in paper book form?
 - (c) Have six complete sets of the application been filed?
- (a) Is the appeal in time?
 - (b) If not, by how many days it is beyond
 - (c) Has sufficient case for not making the application in time, been filed?
- Has the document of authorisation, Vakalatnama been filed?
- Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
 - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly ?

Endorsement as to result of Examination

43, Oseb fleds

The applicant kept on making of epropentalions

All document not filed.

Order Sheet

ADDITIONAL BENCH ALLAHABAD

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FORM OF INDEX O.A./I.A./R.A./C.C.P./ No. 597____1986 Kripa Shanbar Awaethi ws- U.O.q. Don PART -I

1. Index Papers 1+05 2. 6 to 9 Order Sheet 3. Any other orders 4. Judgement 101013 5. S.L.P.

DY. Ragistrat

Supervising Officer

Dealing Clerk

Note :-If any original document is on record - Details.

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Dealing Clerk

V.K. Mishra

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT NEW DELIH Allahaback.

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INDEX SHEET

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	PART A B & C	•
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL Additional Bench Allahabad

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

Mo. 597. OF 1986

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CENTRAL ADMINISTRATIVE TRIBUNAL IN THE ALLAHABAD

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45000	.,	astava	Advocate for	the Petitioner(s)

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......Advocate for the Respondent(s). V. K. God

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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO.597 of 1986

Kripa Shanker Awasthi

Applicant.

Versus

Union of India and others

Respondents.

Hon'ble D.S.Misra-AM
Hon'ble G.S.Sharma-JM

(Delivered by Hon'ble D.S.Masra)

In this application under Section 19 of the Administrative Tribunals Act XIII of 1985, the applicant has challenged the order dated 30.10.1984 passed by the Divisional Railway Manager(Personnel) N.E.Railway Izat Nagar, (respondent no.3) removing the applicant from service.

2. The applicant has alleged that he had requested for 6 months leave as compensatory rest and thereafter for voluntary retirement; that his condition was not accepted; that meanwhile he withdrew his request for voluntary retirment but he was voluntarily retired which amounted to removal from service. He has requested for quashing the order dated 30.10.1984 passed by respondent no.3 and issue of a direction to the respondents not to implement the impugned order dated 30.10.1984.

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-2-3. In the reply, filed on behalf of the respondents, it is stated that the applicant retired from service with effect from 9.11.11984; that the application is barred as applicant has not exhausted the departmental remedy available to him; that the applicant was posted as Station Master at Pauta Station in District Pilibhit and was drawing pay in the scale of Rs.455-700; that the personal file and service folder of the applicant regarding entries upto February, 1980 have been burnt in fire accident which took place in the Personnel Branch in February, 1980; that the applicant was suspended in February, 1981 and was awarded the punishment of stoppage of increment for six months on 13.2.1981; that due to administrative reasons and public exigencies, it was not possible to transfer the applicant at the place of his choice; that it was not possible to accept the request of the wife of the applicant for transfer to a place of their choice due to administrative reasons; that there was no threat to the life of the applicant or his family members at the place of his posting; that it is not permissible under the rules to allow six months compensatory rest; that if for operational requirement railway servants are not able to avail their due rest, the are suitably compensated by compensatory rest in lieu of rests within a specified period; that the request for voluntary retirement of the

applicant was accepted on 30.10.1984 by the

competent authority, which was duly communicated t

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him and this was to become effective after three months of his application treating the period of 3 months notice as required under the rules; that the request for voluntary retirement made on 9.8.84, was accepted on 30.10.1984 to be effective on 9.11.1984 and the request for withdrawl dated 5.11.1984 was received in the office on 16.11.84 that the applicant was duly informed vide office letter dated 20.12.1984 turning down the request of withdrawl and that there was no merit in the application which is liable to be dismissed.

We have heard learned counsel for the parties and we have carefully gone through the record of the case. In the rejoinder filed by the applicant in which it was stated that the order dated 30.10.1984 retiring the applicant from service was not served on him. This statement of the applicant does not appear to be correct as he has himself filed a copy of this order as Annexure-5 to his application. The applicant has also filed a copy of his representation dated November 5, 1984 seeking withdrawl of the request for voluntary retirement made by him vide his letter dated 9.8.84(annexure-3 to the application). In his application dated 9.8.84, copy annexure-2, the applicant has expressed his inability to continue in theservice of the railways because of his dissatisfaction about the conditions of service, an he had also requested for grant of 180 days

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compensatory leave. The applicant has not cited any rule or law, in support of his contention for grant of 180 days compensatory leave and the respondents while denying the claim of the applicant have explained that compensatory rest is allowed to a railway servant only within a specified period. The rules for voluntary retirement do not envisage conditional voluntary retirement. From the above narration, it is evident that the applicant has failed to make out any case in respect of his grievances, and we are of the opinion that the impugned order has been passed at the request of the applicant himself and there is no illegality in this order.

The present application was filed on 15.1.1986 and the order of retirement of the applicant was passed on 30.10.1984. The cause of action arose or or about the date when this order was communicate to the applicant. Under Section 21 of the A.T.Act 1985, the application is ,therefore, barred. The applicant has not filed any application for condonation of delay nor indicated any special circumstance justifying condonation of delay in filing this application.

For the reasons mentioned above, there is merit in this application and the same is accorally dismissed. Parties to bear their own costs A.M. 27/3/87

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CENTRAL ADMINISTRATIVE TRIBI ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211C01

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Req	istration	No.

of 1986

APPLICANT (s) Kripa Slankar Awasthi

RESPONDENT(s) Um on of India Honga General Manage

N.E. Railway Gorakhow of 2 others.

Particulars to be examined

- Is the appeal competent?
- (a) Is the application in the prescribed form?
 - (b) Is the application in paper book form?
 - (c) Have six complete sets of the application been filed?
- (a) Is the appeal in time?
 - (b) If not, by how many days it is beyond
 - (c) Has sufficient case for not making the application in time, been filed?
- Has the document of authorisation, Vakalatnama been filed?
- Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
 - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly ?

Endorsement as to result of Examination

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1. Index Papers 1+05 2. 6 to 9 Order Sheet 3. Any other orders 4. Judgement 101013 5. S.L.P.

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Supervising Officer

Dealing Clerk

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Dealing Clerk

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT NEW DELIH Allahaback.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL Additional Bench Allahabad

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

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